

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI
ORIGINAL APPLICATION NO. 850/2018**

In the matter of: -

Residents of Saila Khurd Raniala

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Index

Sr. No.	Particulars	Page no.
1.	<i>Reply on behalf of the Respondent No. 1 Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order in OA No. 850/2018 in compliance to Hon'ble NGT order dated 23.09.2024.</i>	
2.	<i>Annexure- IA copy of the Joint Committee Report dated 07.05.2019 filed by PPCB.</i>	
3.	<i>Annexure- IIA copy of Hon'ble NGT order dated 23.09.2024 in O.A No. 850/2018.</i>	
4.	<i>Annexure- IIIA copy of Inspection Report conducted on 23.01.2023 by CPCB, RD Chandigarh.</i>	
5.	<i>Annexure- IVA copy of direction dated 17.05.2023 issued by CPCB to Punjab Pollution Control Board.</i>	
6.	<i>Annexure- VA copy of letters dated 28.07.2023 & 28.06.2024 issued by CPCB to PPCB to submit the action taken report (ATR) in compliance to CPCB's direction dated 17.05.2023.</i>	



**Filed by Adv. Suman Arora
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 15.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850 / 2018

Residents of Saila Khurd Rania

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Reply on behalf of Central Pollution Control Board (CPCB) i.e, Respondent No. 1.

1. That, Hon'ble NGT vide order dated 23.09.2024 and vide advance notice dated 30.09.2024 has sought the reply of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the answering respondent denies all claims, contentions, allegations and averments against the answering Respondent CPCB in the above Original Application (hereinafter referred as OA) contrary to anything stated or submitted expressly in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial, save and except any averment which has been expressly admitted hereinafter.
3. That, CPCB is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.



4. That, Hon'ble Tribunal has taken up the instant matter on the basis of letter petition which is related to the allegations of pollution being caused by M/s Kuantum Paper Mill and the health effects of same as affecting the inhabitants of Saila Khurd, Raniala, Saila Kalan, Jassoval, Majari, Paddi Khusi and Pansara villages of District Hoshiyarpur, Punjab.
5. That, the Hon'ble NGT in the instant matter vide Order dated 19.12.2018 had formed a joint Committee comprising of CPCB & Punjab Pollution Control Board (hereinafter referred as PPCB) and had considered the report of the joint Committee in the proceedings dated **14.03.2019**. The Hon'ble NGT vide its order dated 14.03.2019 directed that-*"the Joint Committee may assess the extent of damage caused in monetary terms on settled principles requiring the compensation to be deterrent and adequate to meet the cost of restoration and an action taken report may be furnished by the Punjab Pollution Control Board (PPCB)"*.
6. That, in compliance of the Hon'ble NGT order dated 14.03.2019, the PPCB had submitted the Joint Committee Report vide its letter dated 07.05.2019 to Hon'ble NGT regarding assessment of extent of damage caused by the M/s Kuantum Paper Ltd. Hoshiyarpur, Punjab in monetary term and settled principal as directed by the Hon'ble Tribunal. A copy of the said Joint Committee Report dated 07.05.2019 filed by PPCB is annexed as **ANNEXURE-I**.
7. That, M/s Kuantum Paper Ltd., Hoshiyarpur, Punjab challenged the aforesaid order dated 14.03.2019 of Hon'ble NGT before the Hon'ble Supreme Court in the Civil Appeal No. 5957 of 2019 and the Hon'ble Supreme Court on **26.07.2019** had passed an interim order in the said Civil Appeal.



8. Accordingly, the Hon'ble NGT vide its order dated 30.07.2019 directed for listing of the matter after the disposal of the said Civil Appeal No. 5957 of 2019 by the Hon'ble Supreme Court.
9. That, after the disposal of the said Civil Appeal No.5957/2019 by Hon'ble Supreme Court vide order and judgment dated 23.08.2024, the Hon'ble NGT listed the matter on **23.09.2024** for further proceedings wherein CPCB was impleaded as Respondent no. 1. A copy of the Order dated 23.09.2024 is attached herewith as **ANNEXURE -II**.
10. That, it is humbly submitted that, CPCB had received a VIP reference no. MP/LSD/0283/2022-23 dated 02.01.2023 from the Hon'ble Member of Parliament (MP), Sh. Manish Tewari regarding the pollution being caused by M/s Kuantum Paper Ltd., Village-Saila Khurd, District -Hoshiyarpur, Punjab.
11. That, in pursuant to the said reference, a team of CPCB carried out an inspection of the said industry i.e. M/s Kuantum Paper Ltd., Village-Saila Khurd, District-Hoshiyarpur, Punjab and its adjoining area on 23.01.2023. Based on the observations of the Inspection Report; CPCB issued direction to Punjab Pollution Control Board (PPCB) for compliance under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, vide letter dated 17.05.2023. The true copy of Inspection Report conducted on **23.01.2023** and CPCB's direction dated **17.05.2023** issued to PPCB is attached as **Annexure-III & IV** respectively, wherein the following directions were issued to PPCB vide letter dated 17.05.2023 by CPCB for compliance:
- i. *Punjab Pollution Control Board (PPCB) shall issue appropriate direction to the Unit for taking necessary measures w.r.t violations observed in the inspection report.*
 - ii. *To ensure that the Unit enhance its ground water monitoring network in command area where treated wastewater is used for irrigation to assess the*



ground water quality. Also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit premises for regular monitoring of groundwater quality.

- iii. *To ensure that the Unit undertake detailed environmental site assessment, as per the CPCB guidelines, by engaging a professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil and submit the report within 60 days. If required as per detailed site assessment, the Unit shall submit a DPR for remediation of groundwater contaminated area in around the premises and execute the work in the supervision of SPCB in a time bound manner.*
- iv. *To ensure that the Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guideline by engaging Agriculture Scientist or Agriculture University/Institute and submit report to PPCB and CPCB within 60 days. The PPCB shall verify the same while issuing the consent and the same shall be incorporated with Consent condition before issuance of Consent to Operate to the Unit for compliance.*
- v. *To ensure that the Unit take all the appropriate remedial measures for the prevention of groundwater contamination in their premises piezometer wells.*
- vi. *To ensure that the Unit shall obtain NOC from PWRDA for abstraction of the ground water.*
- vii. *To ensure that the Unit shall comply with the CPCB guidelines for Utilization of Treated Effluent in Irrigation.*
- viii. *To ensure that the Unit shall make necessary arrangement to hold back the effluent in case of failure of re-circulation system /effluent treatment plant.*
- ix. *To ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also ensure that no stagnation occurs inside & outside the Unit premises during rainy season and no demand period.*
- x. *To ensure that the Unit should install suitable odour control system as per CREP recommendation, 2003.*
- xi. *To ensure that the Unit shall ensure regular maintenance & operation and calibration of the on-line system so as to obtain continuous reliable accurate results.*

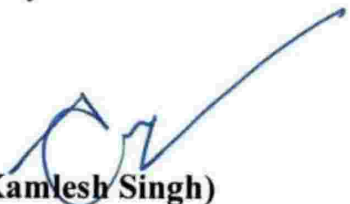
12. That, further CPCB issued letters dated **28.07.2023** & **28.6.2024** to PPCB to submit the action taken report (ATR) in compliance to said CPCB's direction dated 17.05.2023. The true copies of said letters are attached as **Annexure-V**. It is humbly submitted that the action taken report of the Punjab Pollution Control Board in this regard is awaited.

13. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.



14. That, in view of the submissions made in preceding paragraphs, the answering respondent i.e. CPCB shall abide by the orders/directions passed by the Hon'ble Tribunal in the instant matter.




(Kamlesh Singh)
Scientist- 'E'
Central Pollution Control Board



Filed by Adv. Suman Arora
On behalf of Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850 / 2018

Residents of Saila Khurd Rania

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

AFFIDAVIT

I, Kamlesh Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.




DEPONENT

कमलेश सिंह / Kamlesh Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at New Delhi on this day of 14 OCT 2024 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

14 OCT 2024



DEPONENT

कमलेश सिंह / Kamlesh Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032



Punjab Pollution Control Board

Regional Office

E-18-A Focal Point, Hoshiarpur

E-mail : ppcbhosliarpur@gmail.com

website www.ppcb.gov.in

Phone/FAX : 01882-248020

No. 1786

Dated 07/05/2019

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.


Sub:- Joint Report by CPCB & PPCB regarding assessment of extent of damage caused by M/s Kuantam Papers Ltd., Village Salla Khurd, Tehsil Garhshankar, Distt Hoshiarpur in monetary terms on settled principles.

Respected Sir,

It is respectfully submitted that the Joint Report regarding assessment of extent of damage caused by M/s Kuantam Papers Ltd., Village Salla Khurd, Tehsil Garhshankar, Distt Hoshiarpur in monetary terms on settled principles prepared by the CPCB & PPCB in compliance to orders passed by the Hon'ble NGT on 14.03.2018 in OA No. 850/2018 titled as Residents of Salla Khurd, Raniala v/s State of Punjab, is attached herewith for placing the same on record, please.

DA/As above.

Endst no.....


Environmental Engineer

Dated.....

A copy of above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar for information please.

-Sd-
Environmental Engineer

Joint Report by CPCB & PPCB regarding assessment of extent of damage caused by M/s Kuantam Papers Ltd., Village Saila Khurd, Tehsil Garhshankar, Distt Hoshiarpur in monetary terms on settled principles.

1.0 Background:

1.1 About the Unit:

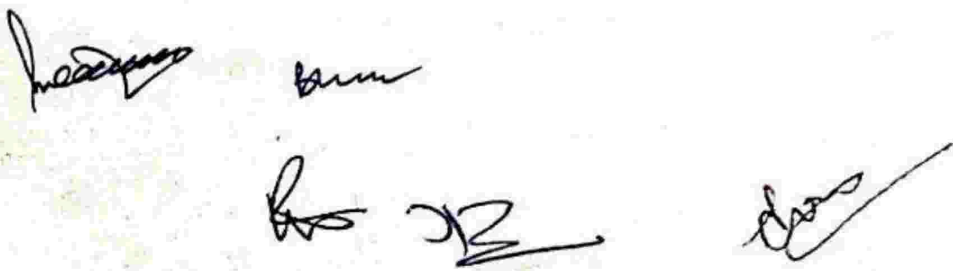
The industry is a large scale unit and engaged in the manufacturing of writing & printing paper by using Sarkanda, Kahi, Wheat Straw, Wood Chips, Bamboo, Wood, Veneer Waste and other agro residues @1000 Metric Tonnes/Day, readymade Wood Pulp, Waste Paper etc. as raw material. The industry has installed capacity of 450 MTD of writing & printing paper and has also installed co-generation power plant of 17.5 MW.

The industry has installed a real time online monitoring system at the outlet of ETP which is connected with the server of CPCB and PPCB. The CPCB has sent e-mails and message through SMS alert system on 05.05.2018 mentioning that the quality of treated waste water is over stepping over shooting in respect of the parameters such as BOD, TSS & COD etc.

1.2 Visit to the Unit by PPCB and Action Taken:

1.21 Visit on 27.05.2018

Accordingly, the industry was visited by the officer of Regional Office, Punjab Pollution Control Board, Hoshiarpur on 27.05.2018 and carried out the monitoring of Effluent Treatment Plant by collecting samples of treated industrial effluent. The said sample were analyzed for the prescribed parameters by the Punjab Pollution Control Board and the analysis results of which are given as under: -

The block contains several handwritten signatures and initials in black ink. There are four distinct marks: a signature on the left, a signature in the middle, a signature on the right, and a set of initials in the center.

S. N.	Parameters	Concentration of Pollutants			Prescribed Standards
		Results of Final outlet of ETP	Aeration Tank	From the Pipe leading from outlet of ETP for irrigation purpose in the field of Sh. Satnam Singh S/o Sohan Singh	
1.	pH	7.76	-	7.63	7.0 -8.5
2.	TSS (mg/l)	38	-	92	50
3.	COD (mg/l)	205	-	232	350
4.	BOD (mg/l)	26	-	34	30
5.	Sodium Absorption Ration (SAR) (mg/l)	5.96	-	5.72	26
6.	Mix Liquid Suspended Solids (mg/l)	-	6290	-	-

The analysis results reveal that the concentration of BOD and TSS in the industrial effluent collected from the outlet located near the tubewell of Sh. Satnam Singh S/o Sohan Singh, through which treated industrial effluent is used to irrigate the agricultural fields, was beyond the prescribed standards for such type of industries.

1.22 Action Taken by PPCB

Since, the industry failed to meet the prescribed effluent standards, the industry was served with notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 along with opportunity of personal hearing before the Chairman of the Board on 18.09.2018, wherein, it was decided as under:-

- 1) The Chief Environmental Engineer, Jalandhar shall co-ordinate the visit of PBTI (Punjab Biotechnology Incubator) to the industry within 07 days and PBTI shall collect and analysis the treated trade effluent sample and submit report to the Punjab Pollution Control Board.
- 2) The Chief Environmental Engineer, Jalandhar shall visit the industry & assess the adequacy of pollution control measures/ disposal arrangements made by the industry & shall submit report/ recommendations before next date of hearing.

3) The further action will be taken after receipt of the report.

1.23 Visit on 15.11.2018 by PPCB

The Industry was visited on 15.11.2018 by the team comprising of the officers of Punjab Pollution Control Board and representative of Punjab Biotechnology Incubator (PBTI), SAS Nagar. During visit, it was observed as under:

1. The ETP was found in operation and the treated effluent was being discharged onto land for irrigation outside the premises of the unit.
2. The team also checked the online monitoring system and found in operation and readings were noted as pH-7.49, COD-211 mg/l, BOD-219 mg/l, TSS-30.6 mg/l. The discharge of treated wastewater in the pipe lines leading to agriculture fields to utilize it for irrigation purpose, were noted as under:-
 - i) 69 m³/hr at vill (gandhowal)
 - ii) 71m³/hr at vill(old pansera)
 - iii) 247 m³/hr at vill Jeevanpur Jattan
 - iv) 100m³/hr at vill (Nariala)
 - v) 225 m³/hr at vill (New Pansera)
 - vi) 198m³/hr at vill (Saila Kalan).
3. The representative of PBTI accompanied with the team, collected treated effluent samples from outlet of ETP and 3 no. samples of effluent from aeration tanks.
4. The analysis results of the industrial effluent as received from the PBTI, lab, Mohali are given as under: -

Sr. no.	Location of the sampling point	Parameters	Concentration of parameters	Prescribed standards
1.	Outlet of ETP	pH	7.91	7.0 to 8.5
		Total Suspended Solids (TSS)	149 mg/l	50
		Biochemical Oxygen Demand	82 mg/l	30
		Chemical Oxygen Demand (COD) Total	612 mg/l	350
		Sodium Adsorption Ratio (SAR)	6.1 mg/l	25
2.	Aeration Tank No.1	MLSS	2230 mg/l	----
3.	Aeration Tank No.2	MLSS	6780mg/l	----
4.	Aeration Tank No.3	MLSS	1030mg/l	----
5.	From land of Manjit Singh, Village Saila Kalan.	pH	7.91	7.0 to 8.5
		TSS	458 mg/l	50
		BOD	243 mg/l	30
		COD	1429 mg/l	350
		SAR	4.2 mg/l	25

[Handwritten signature]

[Handwritten signature]

[Handwritten signature]

The analysis results of the effluent sample collected from the outlet of the ETP show that the concentration of BOD, COD and TSS was 82 mg/l, 612mg/l, 149mg/l and similarly in another sample of effluent collected from the fields of Sh. Manjit Singh (Saila Kalan), the concentration of BOD, COD and TSS was analyzed as 243mg/l, 1429mg/l and 458 mg/l respectively, which was beyond standards laid down for the Pulp & Papers Industries.

1.24 Action Taken by PPCB:

Keeping in view, the failure of the Industry to comply with the effluent standards, the industry was given another opportunity of personal hearing before Chairman of the Board on 05.02.2019 in connection with already issued notice u/s 33-A of the Water Act, 1974, wherein, it was decided as under:-

- 1) The industry shall engage CPPRI, Saharanpur and get its existing ETP and chemical recovery plant audited and a proposal be prepared for up-gradation required in existing ETP and chemical recovery plant, so as to meet the effluent standards as prescribed under the law and the report be submitted to the PPCB within 21 days.
- 2) The industry shall prepare an irrigation Management Plan from a consultant of good repute for the whole of the command area available within the industry and outside the industry where treated effluent of the industry is utilized onto land for irrigation purpose within 15 days and thereafter get it verified and approved from the Department of Soil & Water Conservation, Punjab and submit the same to the Punjab pollution Control Board within 21 days.
- 3) The industry shall get the groundwater study of the whole command area where the treated effluent is utilized onto land for irrigation purpose from any expert institute in the field of Hydrogeology and submit report to Punjab Pollution Control Board within 21 days.
- 4) The industry shall prepare a Standard Operating Procedure (SOP) for the operation of ETP and Chemical Recovery Plant (CRP) and shall maintain the record of operation of ETP on daily basis and shall submit monthly record duly verified by the Designated Authority of the industry to the Punjab Pollution Control Board.
- 5) The industry shall obtain the permission / NOC from Central Ground Water Authority (CGWA) regarding abstraction of fresh water from all the existing tube-wells in the industry.
- 6) The industry shall install electromagnetic flow meter at the inlet of the ETP before the equalization tank within 21 days.
- 7) The industry shall commission the Elemental Chlorine Free Bleaching (ECF) in the agro based production by 31.03.2019.

Handwritten signatures and initials at the bottom of the page, including a large signature on the left and several smaller initials or signatures on the right.

- 8) The industry shall install and commission a new soda recovery plant of 500 TPD capacity dry black liquor solids by 31.03.2020.

2.0 Orders passed by the Hon'ble NGT on 19.12.2018

The OA No. 850/2018 titled as Residents of Saila Khurd, Raniaia v/s State of Punjab came up for hearing before the Hon'ble NGT on 19.12.2018 and the operative part of the order is reproduced as under:-

"Let, a joint report be furnished by CPCB and Punjab SPCB on factual aspects of the matter and action taken, if any, to this Tribunal within one month from the date of receipt of copy of this order by e-mail at ngt_filling@gmail.com. The nodal agency will be PSPCB to coordinate and comply with the order."

3.0 Visit to the Industry by the Joint Committee of CPCB and PPCB on 17.01.2019

In compliance to said orders of the Hon'ble NGT a joint team comprising of following officers visited by the industry on 17.01.2019 and it was observed as under:-

- 1) The Unit and its ETP was operational during the visit.
- 2) The Stream II effluent (wet washing effluent) after treatment through bio-digesters is mixed with stream I effluent (paper machine effluent) & no equalization tank was found before subjecting the mixed effluent for treatment. Samples of the mixed stream I & II before treatment (inlet to primary clarifier) & after final treatment (outlet of tertiary clarifier) were collected by the joint team. The analysis results of said samples are given as under:-

Sr. no.	Location of the sampling point	Parameters	Concentration of Parameters	Prescribed Standards.
1.	Inlet of the ETP (mixed stream I & II)	pH	6.53	-
		Total Suspended Solids (TSS)	628 mg/l	-
		Biochemical Oxygen Demand (BOD ₃ at 27°C)	443 mg/l	-
		Chemical Oxygen Demand (COD) Total	3840 mg/l	-
2.	Outlet of the ETP (Final outlet for plantation)	pH	7.63	7.0 to 8.5
		TSS	87 mg/l	50
		BOD	106 mg/l	30
		COD	608 mg/l	350

[Handwritten signatures and initials]

From the above, it is evident that the concentration of TSS, BOD & COD is beyond the prescribed discharge standards.

- 3) The ETP outlet discharge flow rate data was not being displayed in the real-time OCEMS panel at ETP during the visit and unit requires to connect/ restore the flow meter data to CPCB server.
- 4) The treated effluent was being discharged into the land (within and outside the unit premises) for irrigation purpose. The Unit representative informed that treated effluent is carried through underground pipelines to the nearby villages such as Salla Khurd, Salla Kalan, Pensera, Majaria etc. As per the consent the unit has 110 acres of land within the premises and 2050 acres in nearby village for irrigation.
- 5) The instantaneous reading of flow meters installed at 6 pipelines (for irrigation through 5 pumps and one by gravity) was recorded during the visit as 84.5 m³/hr., 319.4 m³/hr., 146.233m³/hr, 283.3m³/hr, 307.7m³/hr. & 121m³/hr. The outlet discharge pumps has auto level and once the level of treated effluent goes down the pumps stops. As per the logbooks provided by the unit, the effluent discharge during the visit was 16903 m³/day.

Findings and Conclusion of Joint Committee

1. The unit is non complying with the effluent discharge norms stipulated under E(P) Rules, 1986 for BOD, COD and TSS parameters. The final treated effluent showed BOD-106 mg/l (against norms of 30 mg/l), COD-608 mg/l (against 350 mg/l) and TSS-87 mg/l (against 50mg/l).
2. The OCEMS display panel at ETP was not showing the ETP outlet discharge flow meters reading during the visit and unit requires connect/restore the flow meter data to CPCB server.
3. The quality of ground water collected from tube wells of all three villages showed exceedance w.r.t acceptable norms for parameters viz, total hardness, total alkalinity, but they are within the permissible limit of BIS Standards. The calcium and magnesium level at the Pansera vill showed exceedance w.r.t. acceptable norms, however are within the permissible limit.
4. The heavy metals in the groundwater samples are well within the BIS standards for drinking water.
5. The stack monitoring results showed compliance with the emission norms.

4.0 Orders passed by the Hon'ble NGT on 14.03.2019

OA no. 850 of 2018 titled as Residents of Saila Khurd, Raniala V/s State of Punjab came up for hearing before the Hon'ble NGT on 14.03.2019 and the relevant part of the order passed by the Hon'ble NGT on the said date is reproduced as under.

"The Joint Committee may assess the extent of damage caused in monetary terms on settled principles requiring the compensation to be deterrent and adequate to meet the cost of restoration.

An action taken report may be furnished by the PSPCB and the Joint Committee in above terms within one month by email at ngt.filing@gmail.com"

5.0 Constitution of Committee to assess the extent of damage caused in monetary terms on settled Principle:

In compliance to the said order of the Hon'ble NGT, the Punjab Pollution Control Board constituted a Joint Committee vide letter no. 505-07 dated 22.03.2019 comprising of the following officers to visit the industry to assess the extent of damage caused in monitoring terms on settled principles which will be adequate to meet with the cost of restoration.

- 1) Er. G.S. Majithia, Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar.
- 2) Sh. Kamlesh Singh, Scientist D, IPC-III Division, CPCB, Delhi
- 3) Er. Surinder Singh Matharu, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur.
- 4) Sh. Sandeep Gupta, Asstt. Scientific Officer, Zonal Lab, Jalandhar.
- 5) Er. Pooja Sharma, Asstt. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur.

6.0 Visit to the industry by the Joint Committee on 01.04.2019

The industry was visited by the Joint Committee on 01.04.2019 and it was observed as under:-

- i) The industry was in operation during visit.
- ii) The industry has not installed any electromagnetic flow meter at the inlet of the ETP before equalization tank within the stipulated period of 21 days as decided

Four handwritten signatures are present at the bottom of the page, corresponding to the members of the Joint Committee listed in section 5.0.

In the hearing held on 05.02.2019, as such, the industry is not-complying with the decision of the hearing.

- iii) The industry has not yet commissioned the Elemental Chlorine Free Bleaching (ECF) in the agro based unit, which was to be commissioned by 31.03.2019 as decided in the hearing held on 05.02.2019. However, the representative of the industry shown the machinery where the unit was taking trial runs to phase out use of elemental chlorine with elemental chlorine free bleaching process. Therefore, the industry is not complying with the decision of the hearing.
- iv) As per adequacy assessment report of the existing ETP carried out by Central Pulp & Paper Research Institute (CPPRI), Sharanpur, the industry was advised:-
- a) to add equalization tank with mixing arrangements to the existing ETP to avoid fluctuation in pollution load. During visit the excavation work of said tank was in progress.
 - b) To provide rapid mixing mechanism for proper and complete reaction of chemicals to the biological treated effluent before tertiary clarifier to ensure consistent COD values. However, the industry has not yet provided the rapid mixing mechanism.
 - c) To increase the retention time of tertiary clarifier for better removal of TSS, but the industry could not show any steps taken by it to ensure compliance of the same.
 - d) To ensure regular removal of sludge from primary clarifier to avoid septic conditions, but the industry failed to show any record in this regard.
 - e) As per study on adequacy of chemical recovery system of the industry carried out by Central Pulp & Paper Research Institute (CPPRI), Sharanpur, the industry is producing 150-155 TPD agro pulp by utilizing agro residue such as Bagasse, Sarkanda, Kahi grass and wheat straw. Besides, it is producing 60-65 Wood Pulp. The remaining quantity of pulp to the tune of 76 TPD is met from readymade pulp. However, the industry could not produce any record to substantiate the facts mentioned in the report prepared by CPPRI.

Therefore, it is clear that the industry is not still complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as observed by the Joint Committee on 01.04.2019

7.0 Guidelines for Environmental Compensation framed by CPCB.

The CPCB has framed methodology for assessing Environmental Compensation (EC). the details of which are given as under: -

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in rupees

PI= Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of pollution index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange & Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Sr. No.	Population* (million)	Location Factor* (LF)
1.	1 to <5	1.25
2.	5 to <10	1.5
3.	10 and above	2.0

*Population of the city/towns as per the latest Census of India

#LF will be 1.0 in case unit is located > 10km from municipal boundary

LF is presumed as 1 for city /town having population less than one million

For notified Ecological Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f. In any case, minimum Environmental Compensation shall be Rs. 5000/day.
- g. In order to include deterrent effect for repeated violation, EC may be increased on exponential basis, ie. By 2 times on 1st repetition, 4 time on 2nd repetition and 8 times on further repetition.
- h. If the operation of the industry are inevitable and violator continues its operation beyond 3 months then for deterrent compensation, EC may be increased by 2, 4, and 8 times for 2nd , 3rd , and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i. Besides EC, industry may be prosecuted or closure direction may be issued, whenever required.

8.0 Calculation of value of LF & N (No. of days of violation took place).

8.1 Calculation for value of N

The industry has violated the provisions under Water Act, 1974 during the following periods: -

- i) The industry was visited on 27.05.2018 by PPCB after getting message through SMS Alert system on 05.05.2018 regarding non-conforming of effluent standards by it. As mentioned above, the treated wastewater sample collected on 27.05.2018 was not conforming to the effluent standards. The industry was again visited on 15.11.2018 by a team constituted by the State Board and again the treated wastewater samples collected on 15.11.2018 were not conforming to the effluent standards. Therefore, for first time industry was found non-conforming to the effluent standards during the period 27.05.2018 to 14.11.2018 and total days of this period have been worked out as 172.
- ii) The industry was jointly visited on 17.01.2019 by CPCB & PPCB and the treated wastewater sample collected on 17.01.2019 was not conforming to the effluent standards. Therefore, the period 15.11.2018 to 16.01.2019 is the period for which the industry is found non-conforming to the effluent standards for second time and total days of this period have been worked out as 63.
- iii) The industry was again visited by a team on 01.04.2019 and found that the industry was not complying with the observations of the Board, the detail of which is mentioned above. Therefore, the period 17.01.2019 to 31.03.2019 is the period for which the industry is found non-complying for consecutive third time and total days of this period have been worked out as 74.

Handwritten signatures and initials are present at the bottom of the page, including a large signature on the left, a smaller one in the middle, and several initials on the right.

- iv) The total number of violation days i.e. N comes as 309 days (172+63+74).

8.2 Calculation for value of LF

The total population of Hoshiarpur city is 1,68,653 as per census, 2011. The industry does not fall in the Eco Sensitive Zone since the MoEF&CC vide notification no. 29.11.2016 has declared Eco Sensitive Zone within a radius of 100 mtr. from the Takhni Rahmapur Wild Life Sanctuary, which is located at a distance of more than 15 km. from the industrial unit. Further, Lalwan Community Reserve is situated in Tehsil Garhshankar in Distt Hoshiarpur and is spread over an area of 1266 ha. This Community Reserve is located at a distance of about 13 Km. from the boundary nearest to this Community Reserve. Therefore, LF for this unit is considered as 1.

9.0 Calculations of Environment Compensation:

As per formula devised by the CPCB for Environment Compensation, the values of various parameters of the said formula for this industry are as under: -

PI – 80

R – 250

S – 1.5

LF – 1.0

N – 309 days

The Environment Compensation for the period 27.05.2018 to 31.03.2019 (309 days), is calculated by considering the fact that the violator industry continues its operation beyond 3 months, therefore for deterrent compensation, EC may be increased by 2, 4, & 8 times for 2nd (91-180 days), 3rd, (181-270 days) and 4th quarter (271-309 days), respectively. The Environmental Compensation is calculated as below:

1. The Environment Compensation (EC) for the period 3 months i.e. 1st quarter (first 90 days) is calculated as given bellow:

$$EC-1 = PI \times N \times R \times S \times LF = 80 \times 90 \text{ days} \times 250 \times 1.5 \times 1.0 = \text{₹}27.00 \text{ lakh}$$

2. The Environment Compensation (EC) for the period 2nd quarter (91-180 days) is calculated for deterrent compensation, considering EC may be increased by 2 times, as given below:

$$EC-2 = 2 \times EC-1 = 2 \times \text{₹}27.00 = \text{₹}54.00 \text{ lakh}$$

3. The Environment Compensation (EC) for the period 3rd quarter (181-270 days) is calculated for deterrent compensation, considering EC may be increased by 4 times, as given below:

$$EC-3 = 4 \times EC-1 = 4 \times ₹27.00 = ₹108.00 \text{ lakh}$$

4. The Environment Compensation (EC) for the period 4th quarter (271-309 days) i.e. for 39* days is calculated for deterrent compensation, considering EC may be increased by 8 times, as given below:

$$EC-4 = 8 \times [PI \times N \times R \times S \times LF] = 8 \times [80 \times 39 \text{ days} \times 250 \times 1.5 \times 1.0] \\ = ₹93.60 \text{ lakh}$$

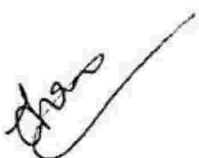
The total Environmental compensation for the 309* days to be imposed is calculated as below:


$$\text{Total EC} = EC-1 + EC-2 + EC-3 + EC-4 \\ = ₹27.00 \text{ lakh} + ₹54.00 \text{ Lakh} + ₹108.00 \text{ Lakh} + ₹93.60 \text{ Lakh} \\ = ₹282.60 \text{ Lakhs}$$

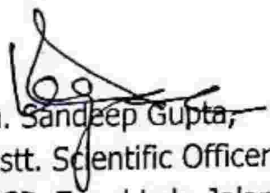
Therefore, the Environmental Compensation (EC) assessed by the Joint Committee is ₹282.60 Lakhs.

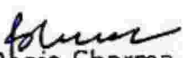
*In addition to this amount, Environmental Compensation may further be calculated and levied against the industry as the compliance is still pending and requires to be verified by the PPCB.


Er. G.S. Majathia
Chief Environmental Engineer
PPCB, Jalandhar


Sh. Kamlesh Singh,
Scientist D, CPCB, Delhi


Er. Surinder Singh Matharu,
Environmental Engineer,
PPCB, Regional Office,
Hoshiarpur


Sh. Sandeep Gupta,
Asstt. Scientific Officer,
PPCB, Zonal Lab, Jalandhar


Er. Pooja Sharma,
AEE, PPCB, Regional
Office, Hoshiarpur.

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850/2018

Residents of Saila Khurd Raniala

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 23.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Vanshdeep Dalmia, Ms. Anisha Jain & Ms. Shambhavi
Singh, Advs. for M/s Kuantum Papers

ORDER

1. This original application was registered on the basis of letter petition with the allegation of pollution being caused by Kuantum Paper Mill affecting the inhabitants of Saila Khurd, Raniala, Saila Kalan, Jassoval, Majari, Paddi Khusi and Pansara villages, District Hoshiarpur, Punjab on account of discharge of polluted water and air.

2. The Tribunal by order dated 19.12.2018 had formed a joint Committee and had considered the report of the joint Committee in the proceedings dated 14.03.2019 and had made certain observations in that Order.

3. The order of the Tribunal dated 14.03.2019 was subject matter of challenge in Civil Appeal No. 5957 of 2019 at the instance of M/s Kuantum Paper Ltd. and the Hon'ble Supreme Court on 26.07.2019 had passed the interim order in the Civil Appeal.

4. Accordingly, the Tribunal vide order dated 30.07.2019 had directed for listing of the matter after the disposal of Civil Appeal by Hon'ble Supreme Court.

5. The Hon'ble Supreme Court by order dated 23.08.2024 has disposed of Civil Appeal No.5957/2019 by observing as under:-

"1. Application for impleadment is allowed.

2. This appeal is against the order passed by the Principal Bench of the National Green Tribunal (for short, 'the Tribunal') in Original Application No. 850 of 2018 dated 14.03.2019. The issue before the Tribunal related to environmental pollution caused by the appellant M/s. Kuantum Paper Mill adversely affecting the inhabitants of Saila Khurd, Raniala, Saila Kalan, Jassoval, Majari, Paddi Khusi and Pensara village, District Hoshiarpur, Punjab. 3. By the order dated 19.12.2018, the Tribunal called for a joint report from the Central Pollution Control Board (CPCB) and Punjab State Pollution Control Board (PSPCB), on factual aspects and on the action, if any, taken pursuant to the directions of the Tribunal. Accordingly, a joint report was filed before the Tribunal indicating the position as it were. The Tribunal has extracted the findings of the joint report in the impugned order before us.

4. The Tribunal by its order dated 14.03.2019, was of the opinion that the environmental transgressions are serious in nature but the action taken is inadequate. Having noticed that neither any closure has been ordered nor damages assessed and recovered, the Tribunal directed PSPCB to take appropriate action. The Tribunal also directed the Joint Committee to assess the quantum of damages payable in view of the environmental degradation caused by the Kuantum Paper Mill. In conclusion, the Tribunal directed a report to be filed within a period of one month and the case to be listed on 20.05.2019. It is at this stage that the appellant filed the present Civil Appeal.

5. In the present appeal filed by M/s Kuantum Papers Ltd., this Court by its order dated 26.07.2019 passed the following order:

"Permission to file civil appeal is granted. Issue notice. Subject to the final decision, let the proceedings by Punjab Pollution control Board go on. However, in case any order is passed the same may not be given effect to without permission from this Court."

6. Mr. P.S. Patwalia, learned senior counsel appearing on behalf of the appellant(s) submitted that in view of pendency of the matter before this Court, the amount to be quantified towards the environmental compensation has not been recovered from them and also that the Original Application is still pending before the Tribunal.

7. *Having considered the matter in detail, we are of the opinion that as the order impugned before us is interim in nature, the Tribunal should proceed further and pass final order in the Original Application. In this view of the matter, we dispose of the present appeal and direct the Tribunal to take up the Original Application No. 850 of 2018 and pass appropriate orders after hearing all the parties.*

8. *We further direct that pending disposal of the Original Application, the interim order passed by this Court directing the order passed by the Punjab Pollution Control Board shall not be given effect to, shall continue till further orders that the Tribunal may pass after giving full opportunities to all the parties.*

9. *As the complaint against the appellant seems to be continuing from 2018, we request the Tribunal to dispose of the Original Application within a period of six months from the date of the receipt of this order. Needless to say, we have not expressed any opinion on the merits of the case.*

10. *The Civil Appeal is accordingly disposed of.*

11. *Pending application(s), if any, shall stand disposed of.”*

6. In view of the above the OA has been listed today for further proceedings after the Hon'ble Supreme Court's order.

7. On the perusal of the previous proceedings, we find that the respondents have not been formally impleaded hence we implead the following as Respondents in this OA.

1. Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi.
2. Member Secretary, Punjab Pollution Control Board, Red Cross Bhawan, Sadiq Road, Faridkot, Punjab.
3. M/s Kuantum Paper Limited, Paper Mill, Distt Hoshiarpur,, Sailakhurd Punjab 144529.
4. Saila Khurd, District Hoshiarpur, Punjab through its Administrative Head.

8. Issue notice to the above Respondents for filing their response/replies by way of affidavit before the next date of hearing. Notice be also issued to the applicant.

9. Respondents will be at liberty to obtain complete set of papers from the Registry as per Rules.

10. List on 18.10.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 23, 2024
O.A. No. 850/2018
A



Central Pollution Control Board
Regional Directorate
Chandigarh

Inspection Report of M/s Kuantum Papers Ltd. Village-Saila Khurd, District -Hoshiarpur, Punjab

M/s Kuantum Papers Limited (hereafter referred to as "The unit") is located at Village Saila Khurd, District- Hoshiarpur (Punjab). The unit was inspected on January 23, 2023 by team of CPCB, Regional Directorate, Chandigarh, in pursuance of the VIP reference of Shri Manish Tewari, Hon'ble Member of Parliament (LOK SABHA) Sri Anandpur Sahib constituency addressed to Hon'ble Union Minister of Environment, Forest & Climate Change Sh. Bhupender Yadav on matter of issue regarding serious water pollution and air pollution at nearby villages by M/s Kuantum Papers Limited Saila Khurd, District-Hoshiarpur (Punjab). Further also highlighting the issue raised that the pollution levels, especially in the underground water, have now become a matter of serious concern for not only their health but the health of the future generations.

On the day of inspection, the unit was found operational. The team had carried out inspection of various sections of the unit and collected the samples from ETP to check the stipulated norms of effluent. Besides ground water samples were collected from piezometer wells inside the premise and tube wells of surrounding villages which are operated by farmers (Photograpes taken during inspection enclosed as Annexure-I). During visit, team collected secondary information from the representative of the unit. Further feedback taken from the complainant and information were also taken from adjoining residents of villages about the above captioned matter of concern raised in the letter. The overall detail observations and recommendations are as follows:

01	Name of the industry & Complete Postal Address:	M/s Kuantum Papers Limited, Village SailaKhurd, Tehsil- Garhshakar District- Hoshiarpur (Punjab)			
02	Name of Contact person with designation Phone & Fax No/Email:	Mr. Ravindra Singh, General Manager (EHS) 7575805611			
03	Year of commissioning	1980			
04	Category of Industry	Large			
05	Installed Capacity, TPA	Consented by PPCB Writing & Printing Paper @ 450 MT/day (1,64,250 Metric Tonnes/ Annum) Co-generation Power @ 38 MW			
06	Energy required, KWH/MT	Year	2021-22	2020-21	2019-20
		-	1263	1267	1196
07	Status of consents &	a) Consent under Air (PCP) Act, 1981 : Valid up to 31-3-2023			

	Authorization (validity)	(Annexure-II) b) Consent under Water (PCP) Act, 1974 : valid up to 31-3-2023 (Annexure-III) c) HW Authorisation: valid upto 30-5-2023 (Annexure-IV)		
08	Product manufactured in TPD/TPM/TPA			TPD
	S.No.	Product (grade/type) & By Product manufactured	Product manufactured in MTA	
			2021-22	2020-21
			2019-20	
	01	Writing & Printing Paper	151740	82531
			126633	
09	Raw material used / tonne of product			
	S.No.	Raw Materials (BDMT)	Raw Material Consumption Per tonne of Product	
			2021-22	2020-21
			2019-20	
	01	Bamboo / Wood / Bagasse / Wheat Straw / Others	1.656	1.321
			1.332	
	02	Imported Softwood / Hardwood	0.073	0.178
			0.242	
10	Process details with Material Balance:		Enclosed herewith	
11	Water Consumption & Waste Water Generated:			
	S.No.		Water Consumption, KLD	Wastewater Generated, KLD
				Water Consumption KL/MT of Paper produced
	01	Process	17500	16526
				36.72
	03	Boiler & CRP	2500	860
				1.91
	04	Domestic	140	114
				0.25
12	Effluent Treatment facilities provided, including STP & Disposal Details: Please see in observations			
	Sample collected form ETP analysed and results are: Please see in Observations			
	Parameters	pH	SS	BOD
				COD
	Inlet of ETP			
	Final treated effluent			
13	Whether ETP facilities adequate to achieve standards		Generally complying except SS	
14	Fuel Consumption			

S.No.	Type of Fuel	Fuel Consumption, MT or KL				
		2021-22	2020-21	2019-20		
01	Coal (MT)	151538	53704	64092		
02	Biomass (MT)	61448	76535	106071		
03	Diesel (KL)	391.897	343.856	272.996		
04	Furnace Oil (MT)	465.989	642.737	214.036		
15	Stack Details and Source Emission Status- Boiler stack and sources details enclosed					
S. No.	Stack Attached To	Stack Ht (m)	Stack Dia (m)	PM (mg/Nm ³)	Opacity meter provided	Control equipment
01	Power boiler @ 130 TPH	80m			Yes	ESP- 4 Field
02	Power boiler @60 TPH	70m			Yes	ESP- 5 Field
03	Recovery Boiler @21 TPH	70m			Yes	ESP- 2 Field
04	Recovery Boiler @65 TPH	75m			Yes	ESP- 8 Field
Boiler - All boiler capacity & APDC details enclosed						
S.No.	Capacity	No.	Air Control Equipment			
01	160 KVA @ 2 nos	02	Canopy with DG set			
02	50 KVA (01 no) & 30 KVA (01 no)	02	Canopy with DG set			
16	Whether APCDs provided are adequate to achieve standards			Yes, as per Online emission data		
17	Fugitive emission control and status --			Yes measures adopted		
<ul style="list-style-type: none"> Gas leakage detection and control measures adopted Pressure vessels periodically verified from competent authority For Raw material preparation Section, dust collection room provided. Water sprinkling system provided for dust suppression at coal handing area and raw material area 						
18	Ambient Air Quality Status: (Third Party Ambient air quality report carried out by Enviro Tech Laboratories on 30.12.2022. Analysis results of the same is presented below :					
S.No	Location	SO ₂ (µg/m ³)	NO _x (µg/m ³)	RSPM (µg/m ³)	PM-2.5 (µg/m ³)	
01	Near ETP area	15.3	21.5	78	43.5	
02	Near coal Screening area	18.4	26.7	90.1	46.2	

03	Near Boiler No 04	16.3	21.5	90.7	44.9
04	Near pulp mill wood chip feeding	13.9	20.4	89.1	43.7
19	The Hazardous and Other Waste Management Status -(From April 2021 to March-2022)				
S. No	HW Generated	Category	Authorised Quantity	Quantity Generated	HW Disposal
01	Process Sludge containing AOX (Adsorbable Organic Halides)	32.3	85 Ton/day	62.25 Ton/day	In house wet board manufacturing
02	Used Oil	5.1	0.6 KL/Annum	1.29 ltr/day	Authorized dealer
03	Wastes/Residues Containing Oil	5.2	1.0 Tonne/annum	0.50 MT/year	TSDf, Derabassi
04	Empty Containers with Chemicals	33.1	700 Nos/Annum	500 Nos/Annum	Authorized dealer

Observations:

1. The unit is engaged in production of Writing & Printing Paper with consented capacity 450 MT/Day using Agro waste like wheat straws, grass, wood chips and imported pulp. However, the unit is operating @ 427 MT/day as reported.
2. The unit has installed continuous cooking type digester for cooking of the agro pulp. However, the unit has also installed batch type digester for cooking the wood waste. Further the cooked pulp is washed through counter current type brown stock washer followed by wash presses for pulp washing.
3. On the day of visit, the unit and its ETP were found operational.
4. The unit is meeting its domestic and industrial water requirement through 08 Tube wells (Total -10 out of which 2 are dead i.e. not yielding water) and has installed electromagnetic flow meters on all the bore wells. The unit is also maintaining the record of water consumption from each well. As per log book record the water consumption of month December, 2022 is about 19470 m³/day.
5. The unit has obtained previous NOC valid up to 13/07/2011 from CGWA for abstraction of the ground water. However, the unit applied online application for permission to extract ground water to Punjab Water Regulation & Development Authority (PWRDA).
6. The water consumption of the industry was assessed from Form 5 (Environmental audit report) and as per log book records indicates fresh water consumption of the unit is about 49.8 m³/ Tonne of paper which is within the CPCB prescribed limits of for agro based 200 m³/Ton. The data indicates that the unit is generating waste water @39m³/Ton of paper and further also reported about 4.6 m³/ ton of paper effluent is recycled by the unit.

Comin

7. On the day of visit, the team had collected samples from ETP to assess the efficiency of the treatment system. The analysis results of the same are presented below:

Sampling Locations	Parameters							
	pH	SS	MLSS	MLVSS	COD	BOD	TDS	SAR
Inlet of ETP low stream	6.5	1684	-	--	1817	528	--	--
Inlet of ETP High stream	6.6	3489	--	--	8798	2925	--	--
Aeration Tank-3	-	-	8998	4372	-	-	--	--
Aeration Tank-2			6768	3619	--	--	--	--
Final Outlet of ETP	7.6	62	--	--	127	24	1904	5.54
Standards	7.0-8.5	50	--	--	350	30	--	--

All values are in mg/l except pH

- ❖ It is evident from the above results that the unit is meeting the CPCB prescribed norms of effluent discharge except SS which is marginally on higher side. Moreover, the MLSS concentration in aeration tanks are found excess to the optimum range of 3200-3500 mg/l indicates that the ASP based ETP is not being operated properly.
 - ❖ The MLVSS/MLSS ratios were found 48 % in AT-3 and 54 % in AT-2 respectively. The lower MLVSS/MLSS ratio in the aeration tanks indicates the poor operation and maintenance of ETP also indicates bulking of sludge.
8. As per consent conditions, treated effluent to be used onto land for plantation / irrigation (approx. 110 Acres within premises for plantation and 2050 acres in nearby villages for irrigation.
9. As per consent domestic effluent to be discharged onto land for plantation /irrigation through septic tank followed by ETP.
10. On the day of visit team observed that the unit is segregating high COD & Low COD treatment stream for effective treatment of the effluent.
- (i) High COD Stream Treatment Process (COD-8798 mg/l, BOD-2925 mg/l):** The effluent coming from pulp washing and wet washing section is treated through a separate treatment process. This stream is comprised of Bio Clarifier (1105.8 m³) > UASB Reactor (3926.9 m³) > Tube Settlers (6 Nos each 58 m³) > Sedicell > Pre-Aeration Tank (3917 m³) > Aeration Tank-3 (4010 m³) > Secondary Clarifier-2 (1391.8 m³) > Geo Tubes (6 Nos each of capacity 60 m³). The biogas generated from UASB is used in house boiler.
- (ii) Low COD Stream Treatment Process (COD 1817 mg/l, BOD-528 mg/l):** The effluent coming from process area i.e. Paper Machines (04) sections contains low COD stream. This stream treatment is comprised of Equalization Tank (2744 m³) > Primary Clarifier (5101 m³) > Parallel Two Activated Sludge Tank (Aeration Tank-I @ 6670 m³ & Aeration Tank-2 @ capacity 4050 m³) > Secondary Clarifier-1(5101 m³).
- ❖ During visit, team observed that the high COD treated wet-washing effluent is mixed with Low COD process effluent stream and it is sent to mixing tank for own land plantation and irrigation to the nearby villages
11. On the day of visit, team observed that the unit has installed OCEMS at mixing Tank for measuring pH, TSS, COD, BOD, Flow and connected to CPCB / PPCB server.

G. Singh

12. Online value pH 7.57 (Temperature 35.1°C), BOD-17.1 mg/l, COD-175.9 mg/l, TSS-22.6 mg/l were respectively observed during sampling.
13. The settled sludge of wet washing effluent bio-clarifier, UASB Tank, Tube settlers and Sediecell and clarifiers is dewatered by passing through sludge screw press (4 no's each of 3 MT/day capacity) for dewatering and send to board manufacture section in house. Although, the settled sludge of process effluent is also dewatered through belt filter presses (02 no's each of capacity 35-40 m³/hr) and sludge also sent to in house board manufacturer section. All filtrate of screw press and belt filter press are fed into inlet of sediecell for further treatment.
14. The unit has installed a Chemical Recovery Plant (CRP) having 6-Stage MEE with recovery boilers 21 TPH and 65 TPH respectively. The black liquor having initial solids concentration of 16% - 18% is concentrated in a Multi-Effect Evaporator to about 55 - 60% percent solids. The strong black liquor is then fired in a recovery furnace. Due to high temperature, the inorganic chemicals present in the black liquor collected as a molten smelt at the bottom of the furnace. The smelt is then dissolved in water to form green liquor, which is transferred to a causticizing tank where quicklime (calcium oxide) is added to convert the solution back to white liquor for reusing in the digester system. A lime mud precipitates from the causticizing tank.
15. During visit, team observed that the unit has installed Turbo Spin Flash Calcinations Systems of capacity 160 Ton/day to regenerate quicklime from the lime mud.
16. The unit possesses valid consents upto 31/03/2023 under the water Act,1974 and the Air Act,1981 also authorization valid upto 30/05/2023 under the Hazardous and Other Wastes (Management & Trans boundary Movement) Rule,2016from PPCB.
17. The unit has installed 02 power boilers of 60 TPH, 130 TPH capacities. The fuels being used in these boilers are Rick husk, Coal and Furnace Oil. The boilers are equipped with individually ESP (ESP 04 fields, ESP 05 fields) as air pollution control device respectively.
18. The unit has made agreement with M/s Ultra Tech Cement Ltd. Nalagarh (HP) for selling/ lifting of the fly ash generated in house boilers.
19. The unit has a captive power plant of 38 MW capacity for generating electricity. The emissions from power plant are vented through ESP as Air Pollution control device.
20. The unit has installed online emission monitoring system at power boiler of capacities 130 TPH, 60 TPH and recovery boilers of capacities 65 TPH, 21 TPH respectively and its connected to CPCB/PPCB portal. On the day of visit, average day data of on line emission system of these boilers are tabulated below:

Boiler capacity	Fuel	Type	Online Emission Value of day average dated 23/01/23 (mg/Nm ³)		
			SPM	SOX	NOX
Power Boiler @ 60 TPH	Rice Husk + Coal	AFBC	31	83	42
Power Boiler @ 130 TPH	Rice Husk + Coal	CFBC	40	86	46
Recovery Boiler @ 65TPH	Black Liquor		43	89	49

All values are mg/Nm³

gmo

21. It is evident from the above results obtained from in-house on line emission monitoring system showed that the unit is meeting the CPCB prescribed stipulated emission norms.
22. Process generated (Digester and Blow Tank) odour is controlled by adding odour control enzyme based chemicals (Supplied by Preklean) at source. As reported by the unit, Chemical consumption about 1.5 Kg/Ton of pulp is used by the unit for process odour control. The unit was carried out monitoring of H₂S at different locations inside the premise. As reported about 0.3-0.5 PPM H₂S value found nearby foul condensate collection pit however other locations H₂S values were not observed.
23. As per irrigation management plan, the treated effluent is utilized for irrigation of the fields having an area about 2000 acres of the nearby villages. The treated effluent is utilized for irrigation of rice, maize and green fodder in the month of June to October. In the month of November to May, the treated effluent is utilized for irrigation of the crops namely wheat, sugar cane and barseen. Besides, the unit has its own plantation area and green area within its premises along with plantation area of the nearby farmers. During no demand period (15 Nov- 15 Dec), the treated effluent is utilized for plantation of eucalyptus trees and gardening maintained within the unit premise (about 110 acres) and outside of the nearby villages (85 Acres). During same time some part of treated effluent is also utilized for irrigation into 950 acres out of 2000 acres of land as mentioned.
24. Overall housekeeping of the unit was found satisfactory.
25. During visit, team had collected 6 ground water samples from Piezometer wells (02 inside the industry and 01 outside of the unit) and 03 tube wells maintained by farmers in surrounding area up to a distance of about 250m to 3Km of the industry. All collected samples were analyzed by adopting (BIS & APHA) at CPCB H.O. Delhi laboratory. Analysis results of samples are presented below :

S. No	Sample Code	Place of sample collection	Depth of the Piezometer wells & tube well as informed by the representatives	Physical appearance	Latitude	Longitude
1	GWK-01	From the Piezometer well installed inside the unit premise near yard area	28 m	Coloured & odourless	31.3085 76	76.07506
2	GWK-02	From the Piezometer well installed inside the unit premise near Canteen and ETP area	28 m	Coloured & odourless	31.3069	76.0751

Concluded

3	GWK-03	From the Piezometer well installed outside of unit Village Salla khurd (Cremation ground)	28m	Colourless & odourless	31.2997	76.0758
4	GWK-04	Tube well near Village Helran (4 Km away from the unit)	76m	Colourless & odourless	31.3146	76.1176
5	GWK-05	Tube well near Village Batla (2.5 Km away from the unit downstream)	90m	Colourless & odourless	31.3048	76.0997
6	GWK-06	Tube well near Village Jasowal (250 m from the unit boundary downstream)	76m	Colourless & odourless	31.3029	76.0818

Sample Code	Parameters								
	pH	EC	TDS	COD	Chloride	Turbidity	SO ₄	Na	Colour
GWK-I	6.9	1756	968	22	276	08	BDL	29	12
GWK-II	6.9	4062	2780	49	1240	16	143	70	15
GWK-III	7.3	973	586	04	74	05	149	15	10
GWK-IV	7.3	676	380	<5	12	01	24	11	16
GWK-V	7.4	545	304	<5	09	01	07	07	BDL
GWK-VI	7.4	648	370	<5	34	01	BDL	08	BDL
Permissible limit BIS 10500:2012	6.5-8.5	--	2000	--	1000	05	400	11	15

All values are mg/l except pH, Colour (Hazen), Turbidity (NTU) & Conductivity $\mu\text{mho/cm}$

Sample Code	Parameters								
	Fluoride	NO ₃	NH ₃ -N	T. Alk	T. Hard	SAR	Ca	Mg	Boron
GWK-I	0.2	0.2	1.0	510	574	0.4	172	38	BDL
GWK-II	0.3	0.5	0.9	488	1270	0.8	384	82	BDL
GWK-III	0.3	0.5	<0.2	415	328	0.4	85	30	BDL
GWK-IV	0.2	6.0	<0.2	270	294	0.3	69	31	BDL
GWK-V	0.2	2.91	<0.2	394	259	0.2	62	27	BDL
GWK-VI	0.3	4.70	<0.2	315	303	0.2	67	35	BDL
Permissible limit BIS 10500:2012	1.0	45	0.5	600	600	.	200	100	1.0

All values are mg/l

- The high concentration of TDS (2780 mg/l) in one piezometer well located at inside the unit premise (GWK-II) has been found excess the permissible limits of 2000 mg/l as per IS 10500:2012 drinking water standards is due to leaching of industrial waste / salts which may lead to increase in TDS values. However, other collected Ground Water sample TDS values were found within permissible limit.
- The value of High COD was found in the ground water sample collected from the piezometer well (GWK-I upstream, COD-22 mg/l) and Piezometer Well (GWK-II, Downstream, COD 49 mg/l) which may indicate ground water contamination. Further also other Ground Water parameters (EC, TDS, chloride, Turbidity, Sodium and ammonia Total Hardness) in these piezometer wells showed increasing trends.
- It is evident from the above ground water analysis results which indicates that the ground water is being contaminated the upstream and downstream of the piezometer well inside the premises of the unit. All value of the above ground water parameters showing increased trend at the downstream of the ground water which may indicate that the ground source is polluted due to discharge of the industrial effluent / waste leaching into soil the ground water or other anthropogenic activities may be contaminated. However, the sample collected from surrounding villages tube wells does not show ground water contamination

Irrigation suitability:

- On the basis of SAR range, irrigation water can be classified into four classes as SAR < 10 (ideal or excellent), 10–18 (good), 18–26 (doubtful) and > 26 (unsuitable).
- All the samples collected are having the values of SAR in the range of 0.2 to 0.8, hence falling in the ideal or excellent category for irrigation use.
- From the above Ground water analysis results revealed that all values are found within permissible limit of the BIS Drinking water standards.

26. Heavy metal analysis results of the collected ground water sample are tabulated below :

Sample Code	Parameters								
	Cr	Mn	Ni	Fe	Se	Zn	Cd	Cu	Pb
GWK-01	0.01	1.53	BDL	1.93	BDL	0.06	BDL	0.01	0.01
GWK-02	BDL	0.92	0.01	1.47	BDL	BDL	BDL	0.03	0.03
GWK-03	BDL	0.02	BDL	0.61	BDL	BDL	BDL	0.01	0.03
GWK-04	0.01	BDL	BDL	0.04	BDL	BDL	BDL	BDL	BDL
GWK-05	BDL	BDL	BDL	0.04	BDL	BDL	BDL	BDL	BDL
GWK-06	BDL	0.01	BDL	0.08	BDL	BDL	BDL	BDL	BDL
Permissible limit(10500:2012)	0.05	0.30	0.02	0.30	0.01	05	0.003	0.05	0.01

All values are in mg/l

Gm

- The higher value of Iron (Fe) from sample collected Piezometer well GWK-01 (near yard area) & GWK-02 (near canteen) inside the unit premise whereas piezometer well GWK-03 located cremation ground outside the unit premise which may be due to iron fitting in the pipeline laid for abstraction of the ground water.
 - Further the higher value of lead (Pb) was found at piezometer wells (GWK-02 inside the unit, GWK-03 outside the unit) which may be due to iron fitting in the pipeline laid for abstraction of the ground water whereas remaining ground water samples were found within permissible limit.
27. **Feedback from the Complainant:** On the day of visit, CPCB team interacted with complainant Sh. Liykat Ali resident Salla Khurd reported the unit located nearby to my house. The chemical effluent /toxic gases generated from paper mill are damaging their family health and its live stock. Presently Sh. Liykat Ali has been shifted about 5 km away from the unit. Further he has reported that nearby land of the unit and its house has been sold to the unit. The reason of complaint by Sh. Liykat Ali seems to be personnel as his land / house has been purchased by M/s Kuantum Papers Limited in Rs 3,500000/-(As per copy of Registry as Annexure-V). He has withdrawn his complaint in office of Sub-Divisional Magistrate, Tehsil Garhsankar, District Hoshiarpur, Punjab on 04.10.2022. He has withdrawn his complaint in DC office copy (enclosed as annexure-VI). During visit the team, interacted with local villages representative informed that odour is coming from the paper mill when wind direction towards their villages.

Recommendation(s)

1. The unit shall obtain NOC from Punjab Water Regulation & Development Authority (PWRDA) for abstraction of the ground water.
2. Operation and maintenance of ETP should be upgraded so as to achieve the prescribed effluent norms specially for TSS.
3. The unit should enhance its ground water monitoring network (1st shallow aquifer) in command area where treated wastewater is used for irrigation to assess the ground water contamination.
4. The unit shall carry out a comprehensive ground water study by engaging the reputed agency and submit the report to CPCB/PPCB.
5. The unit shall submit a time bound action plan for bio-remediation of the existing contaminated ground water within the premises.
6. The unit shall make an appropriate remedial measure for preventing the ground water contamination in their premise piezometer wells.

7. The industry should engage an agricultural scientist or tie-up with an agricultural university or institute for advice on the utilization or the rate of application of the effluent for irrigation considering the agro-climatic conditions.
 8. The unit should make necessary and adequate arrangement to hold back the effluent in case of failure of re-circulation system /effluent treatment plant.
 9. The unit should make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premise during rainy season and no demand period.
 10. The unit shall prepare Irrigation management plan showing therein the distribution system for conveying waste water for application on land for irrigation along with the crop pattern for the year.
 11. The industry should prepare a comprehensive Irrigation Management Plan (IMP), which should include the following, in consultation with the agricultural scientist or Agriculture University / institute and submit to PPCB which should verify the same while issuing Consent to the industry.
 12. The unit should ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
 13. The unit should install suitable odour control system as per CREP recommendation, 2003.
 14. The unit shall ensure regular maintenance and operation & calibration of the on-line system so as to obtain continuous reliable accurate results.
- In view of above recommendations it is suggested that direction under section 5 of E (P) Act, 1986 may be issued to unit for complying all recommendations in time bound manner.


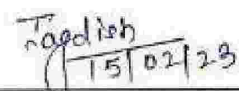


Conclusion:

The results of ground water monitoring conducted in surrounding villages indicate that there is no ground water contamination due to Paper Mills. However samples taken from two piezometers installed within premises near to ETP area shows ground water contamination.

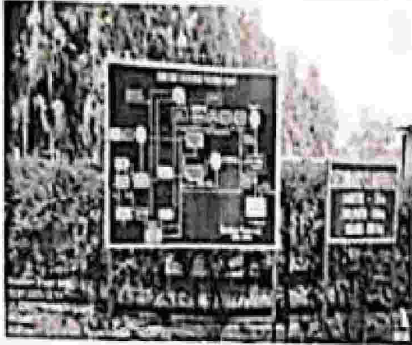
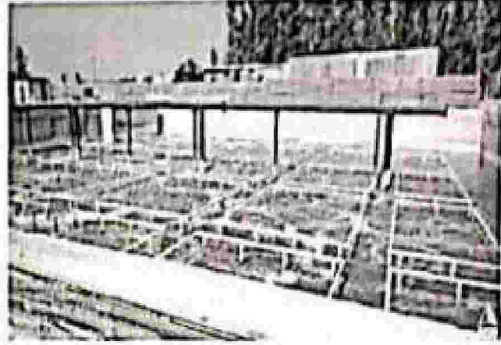



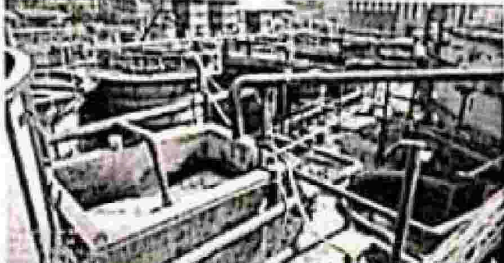


The unit has installed ETP and Online Continuous Effluent Monitoring System (OCEMS) which is linked to PPCB & CPCB. Treated effluent is complying E(P)Act, 1986 standard except TSS which is marginally on higher side but OCEMS was meeting TSS and other Parameters at the time of monitoring. As the unit is using treated effluent in irrigation, PPCB should not permit the use of treated effluent in irrigation / land application without submission of comprehensive irrigation

management plan (IMP), by the respective unit as per CPCB guideline of 2019, in consultations with Agricultural Scientist or Agricultural University/Institute and same should be verified while issuing consent to the industry. In case of observation of any deterioration of the soil and ground water quality parameters in the assessment by Agriculture Scientist or Agricultural University/Institute, the utilization of effluent should be stopped immediately and the industry should inform the PPCB, accordingly. The industry shall be solely responsible for reclaiming the soil and water quality at their cost in the affected area.

Inspection Team:

Name & Designation of inspecting team	Signature
Sh. Gurnam Singh, Regional Director, CPCB, RD, Chandigarh	 15/02/2023
Sh. J.P. Meena, Sc.-'D', CPCB, RD, Chandigarh	 15/02/23
Sh. Pradeep Kumar, JLA, CPCB, RD, Chandigarh	 15/02/2023
Sh. Pankaj Saini, Office Assistant (Scientific), CPCB, RD, Chandigarh	 15/02/2023

Photographs Gallery M/s Kuantum Papers Limited Village Salla Khurd, District- Hoshiarpur (Punjab).

	
<p>ETP flow diagram</p>	<p>Equalization Tank of Low Stream effluent</p>
	
<p>Primary Clarifier</p>	<p>Bio clarifier</p>
	
<p>UASB Reactor</p>	<p>Tube settler & Sedicell</p>
	
<p>Aeration Tank-2</p>	<p>Aeration Tank-3</p>



Final Outlet of ETP



Piezometer well near Yard area (GWK-01)



Piezometer well near Canteen (GWK-02)



Piezometer well at Cremation Ground (GWK-03)



Tube well near Village He/ran (GWK-04)



Tube well near Village Batla (GWK-05)



Tube well near Village Jasowal (Nearby unit) (GWK-06)



PUNJAB POLLUTION CONTROL BOARD
ZONAL OFFICE JALANDHAR,
 Website: www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R12HSP41002		Application No : 17513032

To,

Pavan Khaitan
 Village Saira Khurd, Tehsil Garhshankar
 Hoshiarpur, Punjab-144529

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Varied/HSP/2022/17513032
Date of issue :	09/02/2022
Date of expiry :	31/03/2023
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOA/Renewal/HSP/2020/12564073 From: 10/08/2020 To: 30/06/2025

2. Particulars of the Industry

Name & Designation of the Applicant	Pavan Khaitan, (Managing Director)
Address of Industrial premises	Kwantum Papers Ltd., Village Saira Khurd, Tehsil Garhshankar, Garhshankar, Hoshiarpur-144529
Capital Investment of the Industry	114268.01 lakhs
Category of Industry	Red
Type of Industry	1059-Pulp & Paper (Large-Agro +wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
Scale of the Industry	Large
Office District	Hoshiarpur
Consent Fee Details	Rs. 34,08,500/- vide UTR No. SB1NR12021111852475358 dated 18.11.2021

This is computer generated document from OCMMS by PPCB

Kwantum Papers Ltd, Village Saira Khurd, Tehsil Garhshankar, Garhshankar, Hoshiarpur, 144529

Page 1

Raw Materials (Name with Quantity per day)	<p>AGRO RESIDUES @ 413 Metric Tonnes/Day WOODY RAW MATERIAL @ 500 Metric Tonnes/Day PURCHASED PULP @ 45 Metric Tonnes/Day FILLERS @ 91 Metric Tonnes/Day COOKING CHEMICALS(WHITE LIQUOR) @ 130 Metric Tonnes/Day TOTAL CHLORINE (ELEMENTAL CHLORINE) @ 4.6 Metric Tonnes/Day SODIUM CHLORATE FOR CLO2 PLANT @ 13 Metric Tonnes/Day MEHTANOL FOR CLO2 PLANT @ 1.5 Metric Tonnes/Day SULPHURIC ACID @ 12 Metric Tonnes/Day CAUSTIC FOR ODL AND EP BLEACHING @ 17 Metric Tonnes/Day SULPHUR DIOXIDE @ 1.0 Metric Tonnes/Day SULPHUR FOR SO2 PLANT @ 0.5 Metric Tonnes/Day CLO2 @ 8.0 Metric Tonnes/Day OXYGEN @ 8.6 Metric Tonnes/Day HYDROGEN PEROXIDE @ 5.0 Metric Tonnes/Day MODIFIED STARCH FOR PAPER MAKING @ 20 Metric Tonnes/Day</p>
Products (Name with Quantity per day)	<p>WRITING & PRINTING PAPER @ 450 Metric Tonnes/Day (1,64,250 Metric Tonnes/Annum) Co-generation Power @ 38 Megawatt</p>
By-products, if any, (Name with Quantity per day)	<p>SODA ASH @ 35 Metric Tonnes/Day Precipitated calcium carbonate slurry (BD) @ 69 Metric Tonnes/Day Lignin for Lignin precipitation plant @ 25 Metric Tonnes/Day ETP waste fiber for Board Making @ 22 Metric Tonnes/Day Calcium Oxide @ 125 Metric Tonnes/Day Sodium Sulphate @ 8 Metric Tonnes/Day</p>
Details of the machinery and process	As per application.
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	<p>Rice Husk / Coal for 1 no. Power Boiler of capacity 130 TPH. Rice Husk / Coal for 1 no. Power Boiler of capacity 60 TPH. Bio-mass for 01 no. Recovery Boiler of capacity 65 TPH. Bio-mass for 01 no. Recovery Boiler of capacity 21 TPH. Coal for Lime kiln. Diesel for 4 no. DG sets of capacity 160 KVA (2 no.), 50 KVA (1 no.) & 30 KVA (1 no.)</p>
Type of Air Pollution Control Devices to be installed	Electrostatic Precipitator (ESP) as APCD with Power Boilers & Recovery Boilers. Canopy with DG sets.
Stack height provided with each boiler/thermo heater/Furnace etc.	<p>Stack (Power boiler) @ 80 (Ground level)/ 44 (Roof level) Stack (Power boiler) @ 70 (Ground level)/ 34 (Roof level) Stack (Recovery boiler) @ 75 (Ground level)/ 35 (Roof level) Stack (Recovery boiler) @ 70 (Ground level)/ 30 (Roof level)</p>
Sources of emissions and type of pollutants	SPM from Boilers & DG sets.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board.



09.02.2022

(Arun Kakkar)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Regional Office, Hoshiarpur.



09.02.2022

(Arun Kakkar)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		
50-100 KVA		+ 1.5 mt
100-150 KVA	-do-	+ 2.0 mt.
150-200 KVA	-do-	+ 2.5 mt.
200-250 KVA	-do-	+ 3.0 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 1/2 In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. 1/2
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation / modification / modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

3/TECH-RD (Chandigarh) Air Pollution Control equipments.

- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event, shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

This is computer generated document from OCMMS by PPCB

Kvantum Papers Ltd., Village Salla Khurd, Tehsil Garhshankar, Garhshankar, Hoshiarpur, 144529

Page 6

The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the said guidelines / Code of Practice have been notified.

38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

- 1)The industry shall make & maintain the water sprinkling system provided for suppression of dust due to vehicle movement in coal handling plant etc.
- 2)The industry shall provide proper coverage over the rice husk storage to avoid flow of rice husk in the nearby vicinities.
- 3)The industry shall maintain arrangements to avoid flow of fuel ash with sprinkling of water etc.
- 4)The industry shall comply with all the conditions of the Environmental Clearance granted to industry in toto.



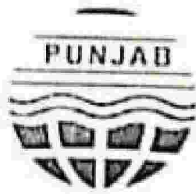
09-02-2022

(Arun Kakkar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

ZONAL OFFICE JALANDHAR

Website: www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12HSP41002

Application No : 17513317

To,

Pavan Khaitan
Village Salla Khurd, Tehsil Garhshankar
Hoshiarpur, Punjab-144529

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/HSP/2022/17513317
Date of issue :	09/02/2022
Date of expiry :	31/03/2023
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/HSP/2020/12564135 From: 10/08/2020 To: 30/06/2025

2. Particulars of the Industry

Name & Designation of the Applicant	Pavan Khaitan, (Managing Director)
Address of Industrial premises	Kvantum Papers Ltd., Village Salla Khurd, Tehsil Garhshankar, Garhshankar, Hoshiarpur-144529
Capital Investment of the Industry	114268.01 lakhs
Category of Industry	Red
Type of Industry	1059-Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
Scale of the Industry	Large
Office District	Hoshiarpur
Consent Fee Details	Rs. 34,08,500/- vide UTR No. SBINR1202111852475358 dated 18.11.2021

This is computer generated document from OCAMS by PPCB

Kvantum Papers Ltd., Village Salla Khurd, Tehsil Garhshankar, Garhshankar, Hoshiarpur, 144529

Raw Materials(Name with quantity per day)	<p>AGRO RESIDUES @ 413 Metric Tonnes/Day WOODY RAW MATERIAL @ 500 Metric Tonnes/Day PURCHASED PULP @ 45 Metric Tonnes/Day FILTERS @ 91 Metric Tonnes/Day COOKING CHEMICALS(WHITE LIQUOR) @ 110 Metric Tonnes/Day TOTAL CHLORINE (ELEMENTAL CHLORINE) @ 4.6 Metric Tonnes/Day SODIUM CHLORATE FOR ClO₂ PLANT @ 13 Metric Tonnes/Day METHANOL FOR ClO₂ PLANT @ 1.5 Metric Tonnes/Day SULPHURIC ACID @ 12 Metric Tonnes/Day CAUSTIC FOR ODL AND LP BLEACHING @ 17 Metric Tonnes/Day SULPHUR DIOXIDE @ 1.0 Metric Tonnes/Day SULPHUR FOR SO₂ PLANT @ 0.5 Metric Tonnes/Day ClO₂ @ 8.0 Metric Tonnes/Day OXYGEN @ 8.6 Metric Tonnes/Day HYDROGEN PEROXIDE @ 5.0 Metric Tonnes/Day MODIFIED STARCH FOR PAPER MAKING @ 20 Metric Tonnes/Day</p>
Products (Name with quantity per day)	<p>WRITING & PRINTING PAPER @ 450 Metric Tonnes/Day (1,64,250 Metric Tonnes/Annum) Co-generation Power @ 38 Megawatt</p>
By-Products, if any,(Name with quantity per day)	<p>SODA ASH @ 35 Metric Tonnes/Day Precipitated calcium carbonate slurry (BD) @ 69 Metric Tonnes/Day Lignin for Lignin precipitation plant @ 25 Metric Tonnes/Day ETP waste fiber for Board Making @ 22 Metric Tonnes/Day Calcium Oxide @ 125 Metric Tonnes/Day Sodium Sulphate @ 8 Metric Tonnes/Day</p>
Details of the machinery and processes	As per application.
Details of the Effluent Treatment Plant	Effluent treatment plant for Trade Effluent @ 17000 KLD & Domestic Effluent @ 114 KLD.
Mode of Disposal	Trade effluent onto land for plantation/ irrigation (Approx. 110 acres within premises for plantation, 2050 acres in nearby villages for irrigation) through ETP. Domestic effluent onto land for plantation / irrigation through septic tank followed by ETP.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board.



09/02/2022

(Arun Kakkar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Encl. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Regional Office, Hoshiarpur.



16/02/2022

(Arun Kakkor)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

"This is computer generated document from OCMMS by PPCB"

Kuantum Papers Ltd., Village Salla Khurd, Tehsil Garhshankar, Garhshankar, Hoshiarpur, 144529

Page 4

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.

43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- 1)The industry shall comply with the protocol framed by CPCB for Agro based pulp & paper mill regarding use of fresh water & discharge of treated waste water at all the time.
- 2)The industry shall maintain the plantation area to utilize entire treated effluent and shall not discharge any treated / untreated effluent into any drain.
- 3)The industry shall not dispose off ETP sludge to any industry not having authorization of the Board for use of ETP sludge for manufacturing of mill board / card board etc.
- 4)The industry shall get the ground water samples analyzed regularly and submit report to the Board.
- 5)The industry shall comply with all the conditions of the Environmental Clearance granted to industry in toto.



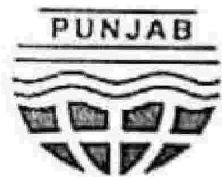
09/02/2022

(Arun Kakkar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



arh)

PUNJAB POLLUTION CONTROL BOARD

ZONAL OFFICE JALANDHAR

Website:- www.ppcb.gov.in

Assessment - IV

110

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID : R12HSP41002

Application No : 9148720

To,

Pavan Khaitan
Village Saila Khurd, Teshil Garhshankar
Hoshiarpur, Punjab-144529

Subject: Renewal of Authorization for operating a facility for 'Generation, Storage, Recycling, ' of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

Pavan Khaitan of Kwantum papers ltd. is hereby granted an authorisation based on the enclosed signed inspection report for Generation, Storage, Recycling, on the premises situated at Saila khurd, tehsil garhshankar, Garhshankar, Hoshiarpur-144529

1. Particulars of Authorization granted to the Industry

Authorization No	HWM/renew/HSP/2019/9148720
Previous Authorization No	HMC/JAL/2014/F-01
Date of issue :	11/04/2019
Date of expiry :	30/06/2023
Previous Authorization Date of Issue :	10/03/2014
Previous Authorization Date of Expiry :	09/03/2019
Authorization Type :	renew

2. Particulars of the Industry

Name & Designation of the Applicant	R.P. Puri, (Associate President)
Address of Industrial premises	Kwantum papers ltd., Saila khurd, tehsil garhshankar, Garhshankar, Hoshiarpur-144529
Capital Investment of the Industry	63447.0 lakhs
Category of Industry	Red
Type of Industry	Pulp & Paper
Scale of the Industry	Large
Office District	Hoshiarpur

3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 32.3-Process sludge containing adsorbable organic halides(AOX)	Generation , Storage , Recycling	31025 T/Annum
Schedule I 5.1-Used or spent oil	Generation , Storage , Recycling	0.6 KL/Annum
Schedule I 5.2-Wastes or residues containing oil	Generation , Storage , Recycling	1.0 T/Annum
Schedule I 33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Generation , Storage , Recycling	700 Number/Annum

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.

Samita

11/04/2019

(Samita)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
EERO Hoshiarpur.

Samita

11/04/2019

(Samita)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

Kvantum papers Ltd., Soala khurd, tehsil garhshankar, Garhshankar, Hoshiarpur, 144529

Page 2

GENERAL CONDITIONS

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. SPECIFIC CONDITIONS

Samita

11.04.2019

(Samita)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



ਦਫਤਰ ਸਬ-ਰਜਿਸਟਰਾਰ ਗੜ੍ਹਸੰਕਰ ਜਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ।

ਫੈਨਾਮਾ : 35,00,000/-ਰੁ

ਕੋਡ ਨੰਬਰ -0012

ਮੁੱਖ ਬੰਧ

ਟੀ.ਰਜਿਸਟਰੇਸ਼ਨ ਵੀਸ

ਰਜਿਸਟਰੇ ਨੰਬਰ PB/379440627786

ਰਜਿਸਟਰੇ ਮੁੜ ਫਰਮ ਸਟੈਪ ਡਿਊਟੀ ਠੀਕ

ਹੈ। ਰਜਿਸਟਰੇ ਸਬੰਧੀ ਕੋਈ ਸਟੈਪ ਨਹੀ

ਹੈ।

ਦਸਤਖਤ: ਆਰ.ਸੀ.

ਸੀ

ਭਾਰਤਪੁਰ ਜੱਟਾਂ

1	ਸਬ-ਰਜਿਸਟਰਾਰ ਦਾ ਨਾਮ	ਸੀ
2	ਵਕੀਲਾ ਰਕਬਾ ਪਿੰਡ/ਸੁਹਿਰ ਦਾ ਨਾਮ	ਭਾਰਤਪੁਰ ਜੱਟਾਂ
3	ਦਫਤਰ ਨੰਬਰ	293
4	ਰਕਬਾ	2 ਕਨਾਲ 10% ਮਰਲੇ
5	ਕਵਰਡ ਟੇਰੀਆ	ਕੋਈ ਨਹੀਂ
6	ਮਾਲੀਆ ਵਜੋਂ	35,00,000/-ਰੁ
7	ਵਜੋਂ ਵੇਚ ਕੁਲ ਸਬਦਾਂ ਦੀ ਗਿਣਤੀ	600
8	ਕੁਲ ਲਗਾਤ ਦੇ ਅੰਦਰ ਹੈ ਜਾਂ ਥਾਵਰ	ਥਾਵਰ
9	ਕਾਨਰ ਅਧੀਨ ਜਾਂ ਬਿਨਾ ਕਾਨਰ	ਬਿਨਾ ਕਾਨਰ
10	ਨਹਿਤੀ ਜਾਂ ਪੇਂਡੂ	ਪੇਂਡੂ
11	ਹੀ ਖਾਲੀ ਪਲਾਟ ਹੈ ਜਾਂ ਨਹੀਂ	ਖਾਲੀ ਹੈ।
12	ਅਦਾਇਗੀ ਯੋਗ ਸਟੈਪ ਡਿਊਟੀ	2,10,000/-ਰੁ
13	ਸਮੇਂ ਦੀ ਸ਼ੁਰੂ	ਕਿਸਮ ਹੈ: ਮੁ: ਅਥਾਚੀ(0004)
14	ਰਜਿਸਟਰੇ ਕਲਰ ਦਾ ਨਾਮ	ਸ੍ਰੀ ਰਣਦੀਪ ਕੁਮਾਰ
15	ਕਲਰ ਫੰਟ	25,000 /-ਰੁ ਪ੍ਰਤੀ ਮਰਲਾ

ਅਸਟਾਮ ਡਿਊਟੀ ਦੀ ਅਦਾਇਗੀ ਦਾ ਤਰੀਕਾ

ਅਸਟਾਮ - 2,10,000/-ਰੁ, ਨੰਬਰ IN-PB 1309440717 48290

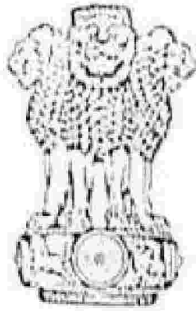
ਜਾਇਦਾਦ ਵੇਚਣ ਵਾਲੇ ਦਾ ਵੇਰਵਾ

ਨਾਮ: ਲਿਆਕਤ ਅਲੀ ਉਮਰ 47 ਸਾਲ (ਅਧਾਰ ਕਾਰਡ ਨੰਬਰ 6009 0470 2524) ਪੁੱਤਰ ਰੋਸ਼ਨ ਦੀਨ ਪੁੱਤਰ
ਬੁਝ ਵਾਸੀ ਭਾਰਤਪੁਰ ਜੱਟਾਂ ਤਹਿ: ਗੜ੍ਹਸੰਕਰ।

ਜਾਇਦਾਦ ਖਰੀਦਣ ਵਾਲੇ ਦਾ ਵੇਰਵਾ

ਨਾਮ: ਕੁਆਂਟਮ ਪੇਪਰਜ਼ ਲਿਮਿਟਡ ਸੈਲਾ ਖੁਰਦ ਤਹਿ: ਗੜ੍ਹਸੰਕਰ ਜਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ।

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15.

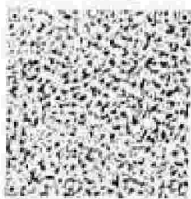


सत्यमेव जयते

INDIA NON JUDICIAL Government of Punjab

e-Stamp

| | |
|---------------------------|---|
| Certificate No. | : IN-PB13094407174829U |
| Certificate Issued Date | : 02-Mar-2022 02:20 PM |
| Certificate Issued By | : pbsupauls |
| Account Reference | : NONACC (BK)/ pbunboi02/ NAWAN SHAHAR/ PB-SB |
| Unique Doc. Reference | : SUBIN-PBPBUNBOI0226575005639301U |
| Purchased by | : <u>LIAKAT ALI SO ROSHANDIN</u> |
| Description of Document | : Article 23 Conveyance |
| Property Description | : KHASRA NO -253 AT BHARATPUR JATTAN TEH GARHSHANKAR DISTT HOSHIARPUR |
| Area of Property | : 2.0 Kanal 10.5 Marla |
| Consideration Price (Rs.) | : 35,00,000
(Thirty Five Lakh only) |
| First Party | : LIAKAT ALI SO ROSHANDIN |
| Second Party | : KUANTUM PAPERS LIMITED |
| Stamp Duty Paid By | : KUANTUM PAPERS LIMITED |
| Stamp Duty Amount(Rs.) | : 2,10,000
(Two Lakh Ten Thousand only) |



.....Please write or type below this line.....

Handwritten signature and text, possibly a date or reference number.



0003462081

Statutory Alert

1. The authenticity of this Stamp certificate should be verified at www.stampsonline.com or using e-Stamp Mobile App of State Housing Corporation in their details on this Certificate and its details on the website Mobile App consists of system.
2. The e-Stamp is not valid unless it is registered in the office of the competent authority.
3. In case of any discrepancy please report the Competent Authority.

ਦੇਰੀ ਜਾ ਰਹੀ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ

ਅਰਜੀ ਨੰਬਰ 1012 ਮਿਤੀ 12 ਨੰਬਰ 5 ਕਾਨਫ 1 ਮਰਜ਼ਾ ਨੰਬਰ 86/123 ਮਾਰਾ ਨੰਬਰ 253(5-1)
ਅਰਜੀ ਨੰਬਰ 2019 ਮਿਤੀ 2020 ਵਾਲਿਆ ਰਕਮ ਸਿੱਧ ਭਾਰਤੀ ਚੀਟਾ/293 ਭਰਿ: ਗੁਰਮੁੱਕਤ ਮੇਰ ਮਕਾਨ ਦੇ
ਨੀਚੇ ਮਕਾਨ ਸਿੱਧ 2020 ਦੇ ਹੈ।

ਅਰਜੀ ਦਾ ਸਮੁੱਚਾ

ਦਰਦ-ਜਾਇਦਾਦੀ ਮਾਮਲਾ 2019 - 2021

ਅਦਾਲਤੀ ਸਿੱਧ ਕੀਮਤ ਦਾ ਵੇਰਵਾ

| | | | |
|---|--------------------------------|---|---------------|
| 1 | ਇਕਰਾਰਨਾਮਾ ਕੀਮਤ ਦੀ ਜਾਂ ਨਹੀਂ | : | ਨਹੀਂ |
| 2 | ਅਸਲ ਅਦਾਲਤੀ ਸਿੱਧ ਰਕਮ ਦੀ ਕੁਲ ਰਕਮ | : | 35,00,000/-ਰੁ |

ਅਦਾਲਤੀ ਦਾ ਭਰੋਸਾ

ਕਮ ਜਰ ਕੀ ਪਹਿਲਾਂ ਦੀ ਵਸੂਲ ਕਰ ਚੁੱਕੀ ਦਾ ਬਰੂਏ ਚੈਕ ਨੰਬਰ 365802 ਮਿਤੀ: 22/12/2021 ਜਾਰੀਸੁਦਾ
ਦੀ ਮਿਤੀ: 8ਵਾਂ ਮੰਚੇ ਮਦਾ ਸਿੱਧ ਮਾਲੀਅਤੀ 3,00,000/-ਰੁ ਦਾ ਬਰੂਏ ਚੈਕ ਨੰਬਰ 685875
ਮਿਤੀ 22 12 2021 ਜਾਰੀਸੁਦਾ ਮਿਸ.ਬੀ.ਆਈ ਕਮਰਸ਼ੀਅਲ ਬਰੋਚ ਚੰਡੀਗੜ੍ਹ ਮਾਲੀਅਤੀ 32,00,000/-ਰੁ

- 1) ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਸਾਡੀ ਮੇਰੀ ਆਪਣੀ ਮਾਲਕੀਅਤ ਹੈ।
- 2) ਮੈਂ ਅਸੀਂ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਮੇਰੇ ਮਕਾਨ ਦੇ ਮੌਜੂਦਾ ਸਮੇਤ ਰਾਸਤਾ ਹਰ ਕਿਸਮ ਉਪਰੋਕਤ ਖਰੀਦਦਾਰ ਖਰੀਦਦਾਰਾਂ ਪਾਸ ਵੇਚ ਦਿੱਤੇ ਹਨ।
- 3) ਵੇਚਣ ਦੀ ਕੁਲ ਰਕਮ ਮੈਂ ਅਸੀਂ ਉਪਰੋਕਤ ਵਰਸਾਏ ਕਏ ਭਰੀਕੇ ਅਨੁਸਾਰ ਵਸੂਲ ਕਰਵਾਏ ਸਾਂ ਪਹਿਲਾਂ ਵਸੂਲ ਕਰ ਚੁੱਕੀ ਦਾ ਚੁੱਕੇ ਹਾਂ।
- 4) ਕਬਜ਼ਾ ਮੇਰੇ ਤੇ ਖਰੀਦਦਾਰ / ਖਰੀਦਦਾਰਾਂ ਦਾ ਹੋ ਗਿਆ ਹੈ, ਉਕਤ ਰਕਬੇ ਕਿਸੇ ਵੀ ਅਣਅਧਿਕਾਰਤ ਕਲੋਨੇ ਵਿੱਚ ਨਹੀਂ ਫੈਦਾ ਹੈ।
- 5) ਹੁਣ ਖਰੀਦਦਾਰ ਨੂੰ ਮੇਰੇ ਤੇ ਕਬਜ਼ਾ ਦੇ ਦਿੱਤਾ ਹੈ।
- 6) ਖਰੀਦਦਾਰ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਜਿਸ ਭਰੂ ਚਾਹੇ ਵਰਏ।
- 7) ਜੇਕਰ ਬਾਅਦ ਵਿੱਚ ਇਸ ਜਾਇਦਾਦ ਬਾਰੇ ਕਿਸੇ ਕਿਸਮ ਦਾ ਮਾਲਕੀ ਦਾ ਨੁਕਸ ਨਿਕਲੇ ਤਾਂ ਵੇਚਣ ਵਾਲਾ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗਾ ਅਤੇ ਇਸਦਾ ਹਰਜਾਨਾ ਉਸਦੀ ਜਾਇਦਾਦ ਤੋਂ ਪੂਰਾ ਕੀਤਾ ਜਾਵੇਗਾ।
- 8) ਖਰੀਦਾ ਵਜੋਂ ਖਰੀਦਦਾਰ ਨੇ ਕੀਤਾ ਹੈ।
- 9) ਇਸ ਨੁਕਲੇ ਬਾਰੇ ਕਿਸੇ ਅਦਾਲਤ ਵਲੋਂ ਕੋਈ ਵੀ ਸਟੇਮ ਆਦਿ ਜਾਰੀ ਨਹੀਂ ਹੋਇਆ ਹੈ ਅਤੇ ਇਸ ਨੁਕਲੇ ਦੀ ਬਿਕਰੀ ਨਾਲ ਕਿਸੇ ਐਕਟ/ਨਿਯਮ ਜਾਂ ਹਦਾਇਤ ਦੀ ਕੋਈ ਵੀ ਉਲੰਘਣਾ ਨਹੀਂ ਹੋ ਰਹੀ ਹੈ।
- 10) ਇਹ ਰਕਬਾ ਕਿਸੇ ਵੀ ਸਾਰਮਿਕ ਸੰਸਥਾ, ਜਿਵੇਂ ਡੇਰਾ/ਮੇਠ/ਅਖੜਾ ਅਤੇ ਚੈਰੀਟੇਬਲ ਸੰਸਥਾ ਨਾਲ ਸਬੰਧਤ ਨਹੀਂ ਹੈ।
- 11) ਇਹ ਕਿ ਜਾਇਦਾਦ ਕਿਸੇ ਗਲਤ ਭਰੀਕੇ ਜਾਂ ਹੋਏ ਨਾਲ ਨਹੀਂ ਵੇਚੀ ਜਾ ਰਹੀ ਅਤੇ ਨਾ ਹੀ ਇਹ ਲੋਕ ਵਿੱਚ ਵੇਚਿਆ ਹੈ ਅਤੇ ਨਾ ਹੀ ਕੋਈ ਗੱਲ ਫੁਪਾਈ ਗਈ ਹੈ ਜਿਸ ਨਾਲ ਇਹ ਵਰਸਿਫਰ ਬਾਅਦ ਵਿੱਚ ਗਲਤ ਸਾਬਤ ਹੋਵੇ।
- 12) ਜੇਕਰ ਕੋਈ ਤੱਥ ਬਾਅਦ ਵਿੱਚ ਗਲਤ ਸਾਬਤ ਹੋ ਜਾਵੇ ਤਾਂ ਵੇਚਣ ਵਾਲਾ ਉਸਦਾ ਕਾਨੂੰਨੀ ਭੋਰ ਤੇ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗਾ।
- 13) ਇਹ ਕਿ ਇਸ ਬੀਨਾਮਾ ਉਪਰ ਕੋਈ ਵੀ ਫੀਸ ਜਾਂ ਅਸਟਾਮ ਬਕਾਇਆ ਨਿਕਲੇ ਤਾਂ ਮੈਂ ਮੁਸਤਰੀ ਹੀ ਵੇਚ ਦਾ ਪਾਬੰਦ ਹੋਵਾਂਗਾ।
- 14) ਇਹ ਬੀਨਾਮਾ ਮੇਰੇ ਬਾਇਆ ਵੁਆਰਾ ਦਿੱਤੇ ਅਤੇ ਦੱਸੇ ਗਏ ਤੱਥਾਂ ਅਨੁਸਾਰ ਲਿਖਿਆ ਗਿਆ ਹੈ ਜੋ ਕਿਲਕੁਲ ਸਹੀ ਵਾ ਵਰੁਸਤ ਹੈ, ਇਸਦੀ ਸਾਰੀ ਜੁੰਮੇਵਾਰੀ ਸਾਡੀ ਬਾਇਆ ਅਤੇ ਮੁਸਤਰੀ ਦੀ ਹੋਵੇਗੀ।

(Handwritten signature)

15) ਉਕਤ ਅਰਾਜੀ ਦਾ ਦਾਖਲ ਖਾਰਜ ਖਰੀਦਦਾਰ ਦੇ ਨਾਮ ਪਰ ਸਬੰਧਤ ਮਹਿਕਮਾ ਵਿੱਚ ਟਰਾਂਸਫਰ ਹੋਵੇ ਤਾਂ ਮੈਨੂੰ/ਸਾਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿੱਖ ਦਿੱਤਾ ਹੈ ਤਾਂ ਕਿ ਸਬੂਤ ਰਹੇ। ਮਿਤੀ: 02/03/2022

ਦਰਜ ਕਰਨ ਕਰਨ ਵਾਲੇ ਵਸੀਕਾ ਨਵੀਸ ਦਾ ਨਾਮ ਅਤੇ ਮੋਹਰ:

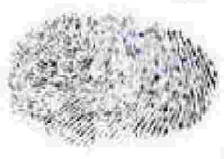
ਚਰਨ ਦਾਸ ਸ਼ਰਮਾ ਚੰਡੀ 119
Charan Das Sharma
D. S. Sharma
No. 119
Chandee

ਭਾਰਤ ਸਰਿਸ਼ਟੀ/ਮਿਲੀ ਹੀ ਪਿਨ ਕਾਰਡ/ਪ੍ਰੋਕਲਰ
ਰੋਟ ਮਿਸਟਰੀ/ਸਟੈਪ ਡਿਪੋਜੀ ਆਦਿ ਹੋਕ ਯਤ ਲਏ
ਹਨ ਜੋ ਕਿ ਸਹੀ ਹਨ। ਇਸ ਤਰ੍ਹਾਂ ਉਪਰ
ਸਟੇਸ਼ਨ/ਆਫ ਰਿਜਿਸਟਰੀ/ਆਦਿ ਦਾ ਇੰਦਰਾਜ
ਨਹੀਂ ਹੈ। ਇਹ ਰਿਜਿਸਟਰੀ ਇਸੇ ਹੀ ਪ੍ਰਕਾਰ ਦੀ
ਸਰਕਾਰੀ ਡਿਕਲੇਰੇਟੀ ਡਿਕਲੇਰੇਸ਼ਨ/ਸਰਕਾਰ
ਮਾਲਕਾਨਾ/ਰਹਿਕ ਖਰੀਦ/ਵੇਚਾਇ ਨਾਮ ਸਬੰਧਤ
ਨਹੀਂ ਹੈ ਵਸੀਕਾ ਰਿਜਿਸਟਰ ਕਰ ਕੇ ਹੋਣ ਹੈ।
ਦਾਖਲ

ਗਵਾਹ ਵਾ ਸੁਨਾਖਤੀ
ਮਲਕੀਤ ਸਿੰਘ ਨੰਬਰਦਾਰ
ਭਾਰਤਪੁਰ ਜੱਟ
Malak Singh
ਭਾਰਤਪੁਰ ਜੱਟ
ਮਲਕੀਤ ਸਿੰਘ

ਅਲਬਦ
ਲਿਆਕਤ ਅਲੀ
ਬਾਇਆ

Handwritten signature of Liyakat Ali



Handwritten initials 'L.A.'

ਅਲਬਦ
ਮੰਟੂ ਰਾਮ ਯਾਦਵ ਪੁੱਤਰ
ਸ਼ਿਵ ਚੰਦ ਰਾਮ ਯਾਦਵ ਵਾਸੀ
ਵਾਸੀ ਸੈਲਾਖੁਰਦ
ਮੋ: ਮੁਸ਼ਤਰੀ

Handwritten signature of Manu Ram Yadav



Handwritten initials 'M.R.'

ਗਵਾਹ
ਮੁਹੰਮਦ ਅਹਿਸਾਨ ਪੁੱਤਰ
ਨਵੀ ਬਖਸ਼ ਵਾਸੀ
ਸੈਲਾ ਖੁਰਦ

Handwritten signature of Muhammad Ahsan

Deed Type - Sale Deed, Value - Rs.289744/-, Consideration Amount - Rs. 3500000/-
 Stamp Duty - Rs. 175000, Registration Fee - Rs. 35000, Social Infrastructure cess - Rs. 35000, PLRS - Facilitation charges - Rs. 5000, Mutation Fees - Rs. 600, Pasting fee(Punjabi) - Rs. 200, Special Infrastructure Development Fee - Rs. 8750, Normal appointment fee - Rs. 500, PIDB Charges - Rs. 35000
 Type Of Land - Agriculture, Area Of Land - 10.50 marla/66.200 Kanal/66
 Segment Name - Bharatpur Jattan, Segment Collector Rate -Rs. 918000/- Acre/66
 Segment Description - Bharatpur Jattan Agriculture Land

Sh/Smt LIAKAT ALI s/o/d/o/w/o ROSHANDIN has presented the document for registration in this office
 today dated - 03-Mar-2022 Day - Thursday Time - 02:47:51 pm

Signature of Seller/Presenter


Signature of Sub Registrar
 Signature of Sub Registrar/Joint Sub Registrar
 गुरुमंदर



LIAKAT ALI (Individual)

The contents of the document were read out to Sh/Smt LIAKAT ALI s/o/d/o/w/o ROSHANDIN, who having heard, admitted the same to be correct. An amount of Rs. - on account of Sale Deed has been received in front of me and the balance amount has already been received through Cash/Cheque/Demand Draft/RTGS.
 Both the parties have been identified by 1. MALKIT SINGH (Identifier) 2. MOHAMMAD AHSAN (Witness) I know the first witness, who knows the 2nd witness and/or the executant has put in his/her self identification by below mentioned documents.

| Party Name | Document Type | Document Number | Income Tax PAN CARD |
|------------|---------------|-----------------|---------------------|
| LIAKAT ALI | | | |

Hence the document be registered

Date - 03-Mar-2022

Witness

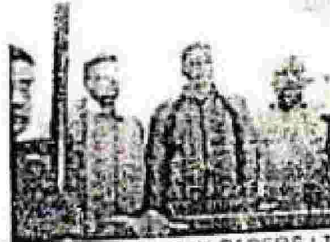
Mulla
 Mulla

(First Party)

Mattu Ram Yadav
 Mattu Ram Yadav
 (Second Party)

Qadab
 Qadab

Signature of Sub Registrar
 Signature of Sub Registrar/Joint Sub Registrar
 गुरुमंदर



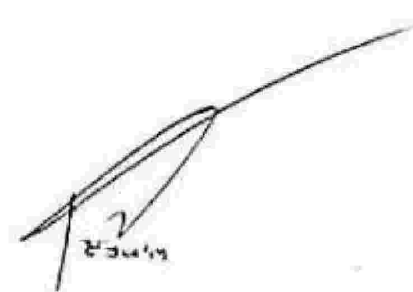
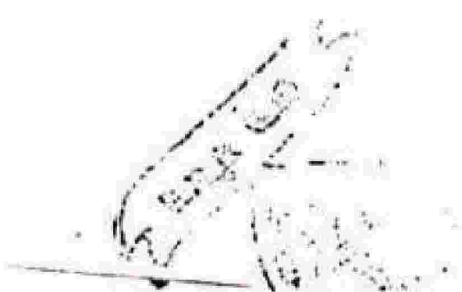
MATTU RAM YADAV ON BEHALF OF KUANTUM PAPERS LTD SAILA KHURD (Individual)

Signature & thumb impression
 Above signature & thumb impression recorded in my presence

Signature of Sub Registrar
 Signature of Sub Registrar/Joint Sub Registrar
 Book No - 1
 Page No -
 22/166/1/2237
 Volume No

The Registered document has been pasted

Signature of Sub Registrar
 Signature of Sub Registrar/Joint Sub Registrar
 (Tapar Bhandal)
 SRO Garishankar



Land - 10.50 marla @ 2.00 Kana/66

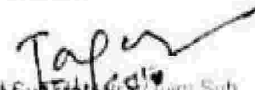
Segment Name - Bhartpur Jaitan Segment Collector Rate - Rs. 918000/- Acre/66

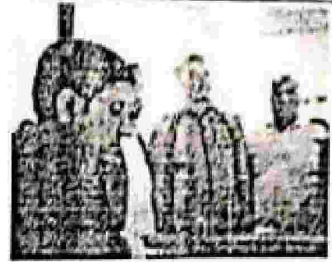
Segment Description - Bhartpur Jaitan Agriculture Land

Sh./Smt. **LIAKAT ALI** s/o/d/o/w/o **ROSHANDIN** has presented the document for registration in this office

today dated - 03-Mar-2022 Day - Thursday Time - 02:47:51 pm


Signature of Seller/Presenter


Signature of Registrar
Joint Sub Registrar
गजशंकर



LIAKAT ALI (Individual)

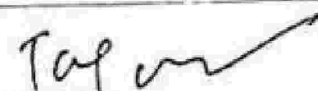
The contents of the document were read out to Sh/Smt **LIAKAT ALI** s/o/d/o/w/o **ROSHANDIN**, who having heard admitted the same to be correct. An amount of Rs. - on account of **Sale Deed** has been received in full of me and the balance amount has already been received through Cash/Cheque/Demand Draft/RTGS

Both the parties have been identified by 1. **MALKIT SINGH** (Identifier) 2. **MOHAMMAD AHSAN** (Witness). I know the first witness who knows the 2nd witness and/or the executant has put in his/her self identification by below mentioned documents.

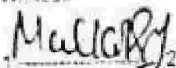
| Party Name | Document Type | Document Number | Income Tax PAN CARD |
|------------|---------------|-----------------|---------------------|
| LIAKAT ALI | | | |

Hence the document be registered

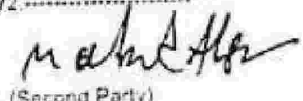
Date - 03-Mar-2022


Signature of Sub Registrar/Joint Sub Registrar
गजशंकर

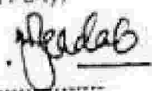
Witness

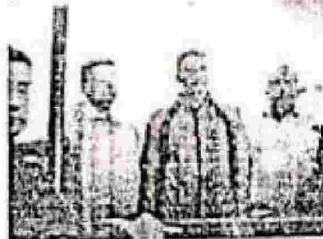

Malkit Singh

(First Party)


Mohammad Ahsan

(Second Party)


Liakat Ali

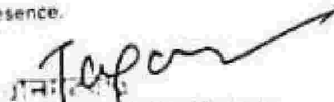


MATU RAM YADAV ON BEHALF OF QUANTUM PAPERS LTD SAILA KHURO (Individual)



Gajw

Above signature & thumb impression is read in my presence.

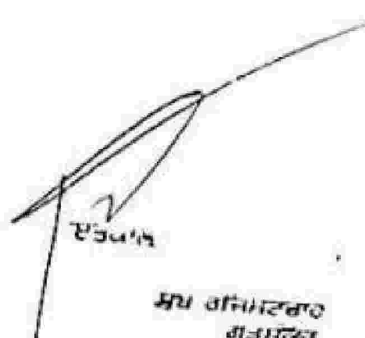

Volume No - 22/166/1/2237


Signature of Sub Registrar/Joint Sub Registrar
Book No - 1
Page No -

The Registered document has been pasted


Signature of Sub Registrar/Joint Sub Registrar
SRO Garhshankar
(Tapan Bhanot)




गजशंकर

Office of Sub-Divisional Magistrate, Garhshankar (Distt. Hoshiarpur)
Tel: 01884-282022, Email Id: sdmgarhshankar1@gmail.com

ਇਸਦੀ ਵੱਡੀ ਬਿਯਾਨ ਕੀਤਾ ਹੈ ਕਿ ਮੇਰੇ ਵੱਲੋਂ ਜੋ ਲੰਗਰੰਗ ਸ਼ਬਦ ਸਾਲ ਪਹਿਲਾਂ ਨਿਸ਼ਚਿਤ ਕਿਸੇ
ਨਿਸ਼ਚਿਤ ਵਿਸ਼ੇਸ਼ ਵਿੱਚੋਂ ਨੂੰ ਕੁਆਟਮ ਪੇਪਰ ਮਿਲ ਸੇਲਾ ਖਰਚ ਵੱਲ ਕੈਮੇਰਲ ਟੋਸ ਕਰਾ ਕੇ ਪਾਣੀ ਦੇ
ਸਭਾ ਸੰਬੰਧਿਤ ਕੀਤੀ ਸੀ ਉਸ ਸਬੰਧੀ ਕੁਆਟਮ ਪੇਪਰ ਮਿਲ ਸੇਲਾ ਖਰਚ ਵੱਲ ਪ੍ਰਦੂਸਣ ਦੇ ਨਾਰਮਸ ਕੇ ਵਿੱਚ
ਵਿੱਚ ਕੋਈ ਰੱਖਿਆ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਪ੍ਰਦੂਸਣ ਦੇ ਨਿਯਮਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਸਬੰਧ
ਵੱਲੋਂ ਦਾਖ਼ਲ ਹੋ ਕੇ ਮੈਨੂੰ ਪ੍ਰਦੂਸਣ ਦੇ ਨਾਰਮਸ ਸਾਰੇ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਸੀ ਅਤੇ ਮੈਨੂੰ ਕੁਝ ਵਿਕਾਰਾਂ
ਵੱਲੋਂ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸ ਲਈ ਮੈਂ ਹੁਣ ਇਸ ਸਿਕਾਟਿਰ ਨੂੰ ਅੱਗੇ ਨਹੀਂ ਚਲਾਉਣੀ ਚਾਹੁੰਦਾ। ਇਸ ਨੂੰ
ਦਵਾਰਾ ਕਰਨ ਦੀ ਖੋਜਲ ਕੀਤੀ ਜਾਵੇ।

(Handwritten signature)
4 10-2022



By Speed Post

CP-14/1/2023-TECH-RD-CHANDIGARH-RD(Chandigarh) May 17, 2023

To,

The Chairman,
Punjab Pollution Control Board,
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala-147 001,
Punjab

Direction under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to Punjab Pollution Control Board (PPCB) in the matter of complaint regarding pollution caused by M/s Kuantum Paper Ltd. Village-Saila Khurd, Hoshiarpur, Punjab.

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, Central Pollution Control Board (CPCB) received a letter dated 02.01.2023 of Shri Manish Tewari, Hon'ble Member of Parliament (Lok Sabha) addressed to Hon'ble Union Minister for Environment, Forest & Climate Change Sh. Bhupender Yadav regarding pollution being caused by M/s Kuantum Paper Ltd., village Saila Khurd, District-Hoshiarpur, Punjab. The Hon'ble MP Sh. Manish Tewari in its said letter has raised various issues & requested to kindly send a team of CPCB to carry out a thorough investigation into the alleged pollution being caused by the said Unit and ensure that this problem is mitigated & that the problem is either brought within permissible limits permitted by the law or other penal action may be taken in order to save the life & health of people who live in the adjoining villages; and

WHEREAS, in pursuant to the above said letter dated 02.01.2023, M/s Kuantam Paper Ltd., Village Saila Khurd, District-Hoshiarpur (Punjab)(*hereinafter referred as 'the Unit'*) and its adjoining area was visited by a team of officials of CPCB on 23.01.2023. The inspection report is annexed at **Annexure-I**. The inspection team made the following observations:

1. M/s Kuantum Paper Ltd. (the unit) is engaged in manufacturing of writing & printing paper with installed capacity of 450MT/Day using Agro & Wood based raw material like wheat straw, Bagasse/grass, wood chips, imported softwood/Hardwood etc. The Unit is operating @ 427MT/Day.
2. On the day of inspection, the Unit & its ETP were found operational.
3. The Unit have valid consent under the Water Act, 1974 & Air Act, 1981 with validity up to 31.03.2023. The Unit has valid Authorization under Hazardous & Other Waste Rules 2016, with validity up to 30.05.2023.
4. The Unit has installed continuous cooking type digester for cooking of the Agro based raw material. However, the Unit also have batch type digester for cooking the wood waste.
5. The Unit has installed a Chemical Recovery Plant(CRP) having 06 stage MEE with recovery boilers 21TPH & 65 TPH for black liquor management.

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

6. The Unit is meeting its domestic and industrial water requirement through 08 tube wells [total-10 out of which 02 are defunct (not yielding water)].
 7. The Unit has installed electromagnetic flow-meters on all the borewells. The Unit is maintaining the record of water consumption from each well. As per logbook record, the water consumption in the month of Dec, 2022 was about 19470m³/day.
 8. The Unit has obtained previous NOC valid up to 13/07/2011 from CGWA for abstraction of the ground water. The Unit has applied online application for permission to extract ground water to Punjab Water Regulation & Development Authority (PWRDA).
 9. The water consumption of the Unit was assessed from environmental audit report & log book record indicate that fresh water consumption of the Unit is about 49.8m³/ton of paper which is within CPCB prescribed limit of Agro based Units. The data indicates that the Unit is generating wastewater @39m³/ton of paper and further also reported about 4.6m³/ton of effluent is recycled by the Unit.
-
10. On the day of visit, the team observed that the Unit is segregating high COD & low COD effluent stream for effective treatment of the effluent. For High COD stream treatment process (effluent from pulp washing & wet washing) comprised of Bio-Clarifier, UASB reactor, Tube Settlers, SediCell, Pre-Aeration tank, Aeration tank-3 (AT-3), Secondary Clarifier-2, Geo Tubes. For low COD stream the treatment process (effluent from process area i.e. paper machines section) consist of Equalization tank, Primary Clarifier, Parallel two Activated Sludge Tank (AT-1& 02), Secondary Clarifier-1.
 11. As per consent conditions, treated effluent to be used onto land for plantation/irrigation (approx. 110 acres within premises for plantation and 250 acres in nearby village for irrigation) and domestic effluent to be discharged onto land through septic tank followed by ETP for plantation/irrigation.
 12. The inspection team collected samples from ETP to assess the efficiency of the treatment system and lab analysis result of the samples collected from the outlet of the ETP showed pH-7.6 (*against norms of 7.0-8.5*), TSS-62 mg/l (*against norms of 50 mg/l*); COD-127 mg/l (*against norms of 350 mg/l*); BOD-24 mg/l (*against norms of 30 mg/l*); TDS-1904 and SAR-5.54 (*against norms of 26*). It is evident from the above lab result that the Unit is meeting with effluent discharge standard except TSS (62 mg/l against 50 mg/l) parameter. Moreover, the MLSS in aeration tank found to be in excess to the optimum range which indicates that ASP based ETP is not being operated properly.
 13. The Unit has installed OCEMS at mixing tank and connected to CPCB/PPCB server.
 14. The dewatered sludge is sent to in-house board manufacturing section.
 15. The Unit has installed 02 power boilers of 60TPH and 130TPH capacities using rice husk and coal as fuel and equipped with individual ESP as air pollution control device (APCD). The Unit has a captive power plant of 38 MW capacity for generation of electricity and installed ESP as APCD.

De

16. The Unit has installed online emission monitoring system at power boiler & recovery boilers & connected to CPCB/PPCB portal. OCEMS data on the day of inspection data was meeting with CPCB prescribed norms.
17. Process generated odour is controlled by adding odour control enzyme based chemical at source as reported by the Unit. The Unit has carried out monitoring of H₂S at different locations inside the premise. As reported about 0.3 - 0.5 ppm H₂S value found nearby foul condensate collection pit however other locations H₂S values were not observed.
18. Overall housekeeping of the Unit was found satisfactory.
19. During visit, team had collected 06 Ground water samples from 03 Piezometers (02 inside the Unit premises & 01 outside the premises) and 03 tube wells maintained by farmers in surrounding area up to a distance of about 250m to 3 km of the Unit. The analysis results of ground samples indicated the following:
 - i. The high concentration of TDS (2780mg/l against BIS permissible limit 2000 mg/l) in 01 piezometers well located inside the Unit premises indicate leaching of industrial effluent/waste which may lead to increase in TDS values. However, other collected ground water sample TDS values were found within permissible limit.
 - ii. The value of High COD (COD-22 mg/l) found in the groundwater sample collected from the piezometer well installed within the Unit premise at upstream & piezometer well at downstream (COD-49mg/l) indicates ground water contamination. Further, also other groundwater parameters (like EC, TDS, chloride, Turbidity, Sodium and Ammonia) in these two piezometer well (located within premises) showed increasing trends.
 - iii. Heavy metal analysis results of the collected ground samples showed higher value of iron (Fe) in piezometer well located near yard area & near canteen within the Unit premise. Higher value of lead (Pb) was found at piezometer well (located inside the Unit & outside the Unit) which may be due to iron fitting in the pipeline laid for abstraction of the ground water.

NOW, THEREFORE, in view of above observations and in exercise of the powers conferred under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, the following directions are issued to Punjab Pollution Control Board (PPCB) for its compliance:

1. Punjab Pollution Control Board (PPCB) shall issue appropriate direction to the Unit for taking necessary measures w.r.t violations observed in the inspection report (Annexure-I).
2. To ensure that the Unit enhance its ground water monitoring network in command area where treated wastewater is used for irrigation to assess the ground water quality. Also ensure to install at least 02 monitoring wells at downstream gradient away from the Unit premises for regular monitoring of groundwater quality.
3. To ensure that the Unit undertake detailed environmental site assessment, as per the CPCB guidelines, by engaging a professional agency/institute having expertise in assessment and remediation of contaminated groundwater and soil and submit the report within 60 days. If required as per detailed site assessment, the Unit

shall submit a DPR for remediation of groundwater contaminated area in around the premises, and execute the work in the supervision of SPCB in a time bound manner.

4. To ensure that the Unit shall prepare a comprehensive irrigation management plan (IMP) as per CPCB guideline by engaging Agriculture Scientist or Agriculture University/Institute and submit report to PPCB and CPCB within 60 days. The PPCB shall verify the same while issuing the consent and the same shall be incorporated with Consent condition before issuance of Consent to Operate to the Unit for compliance.
5. To ensure that the Unit take all the appropriate remedial measures for the prevention of groundwater contamination in their premises piezometer wells.
6. To ensure that the Unit shall obtain NOC from PWRDA for abstraction of the ground water.
7. To ensure that the Unit shall comply with the CPCB guidelines for Utilization of Treated Effluent in Irrigation.
8. To ensure that the Unit shall make necessary arrangement to hold back the effluent in case of failure of re-circulation system /effluent treatment plant.
9. To ensure that no water pollution problem is created in the area due to discharge of effluent from the Unit premises and also ensure that no stagnation occurs inside & outside the Unit premises during rainy season and no demand period.
10. To ensure that the Unit should install suitable odour control system as per CREP recommendation, 2003.
11. To ensure that the Unit shall ensure regular maintenance & operation and calibration of the on-line system so as to obtain continuous reliable accurate results.

The action taken report shall be sent to the CPCB within 45 days from the date of receipt of this direction. Punjab Pollution Control Board (PPCB) shall also acknowledge the receipt of this direction to CPCB within 15 days from the date of the receipt.


(PRASHANT GARGAVA)
MEMBER SECRETARY

Enc: As above

Copy to:

1. **The Member Secretary**
Punjab Pollution Control Board,
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala, Punjab

With a request to ensure compliance of the said direction issued u/s 18(1)(b) of the Water Act, 1974, please.

2. **The Regional Director,**
REGIONAL DIRECTORATE – Chandigarh
Central Pollution Control Board,
BSNL Telephone Exchange, 2nd Floor, Sector -49
C, Chandigarh – 160047
For information and necessary follow up
action please.
3. **The Director (CP Division)**
Ministry of Environment, Forest & Climate Change,
Indra Paryavaran Bhavan, JorBagh Road,
New Delhi-110003
For information, please.
4. The Division Head, IT Division, CPCB, Delhi : To upload the direction at CPCB website

(PRASHANT GARGAVA)
MEMBER SECRETARY



By Speed Post

CP-14/1/2023-TECH-RD-CHANDIGARH-RD (Chandigarh)

July 28, 2023

To,

2691

The Chairman,
Punjab Pollution Control Board,
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala-147001, Punjab

Sub: CPCB's direction dated 17.05.2023 issued to The Chairman, Punjab Pollution Control Board(PPCB) under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 in the matter of complaint regarding pollution caused by M/s Kuantum Paper Ltd. Village-Saila Khurd, Hoshiarpur, Punjab.

Sir,

Your kind attention is invited to **CPCB's direction dated 17.05.2023** (copy enclosed) issued under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 for **compliance** & directed to submit action taken report(ATR) within **45 days** from the date of receipt of this direction. Your **action taken report** in this regard is **still awaited**.

In view of above, it is requested to ensure the compliance of the said direction and kindly expedite the necessary action & provide the ATR to CPCB at the earliest please.

Yours faithfully

(Kamlesh Singh)
Divisional Head - IPC-III

o/c

Encl: As above

Copy to:

1. **Regional Officer,** : For information and necessary action please
Regional Office, Punjab Pollution Control Board
Hoshiarpur E-18-A, Focal Point Hoshiarpur, Punjab
2. **Regional Director,** : For information and necessary action please.
Regional Directorate - Chandigarh
Central Pollution Control Board
BSNL Telephone Exchange, 2nd Floor, Sector -49 C, Chandigarh -
160047

(Kamlesh Singh)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

o/c

निर्गत. 28/07/2023
परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

दिनांक 28/07/2023
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



By Speed Post

Reminder- 2

CP-14/1/2023-TECH-RD-CHANDIGARH-RD(Chandigarh) 2642 June 28, 2024

To,

The Member Secretary,
Punjab Pollution Control Board,
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala,
Punjab-147001

Sub: CPCB's direction dated 17.05.2023 issued to The Chairman, Punjab Pollution Control Board (PPCB) under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 in the matter of complaint regarding pollution caused by M/s Kuantum Paper Ltd. Village-Saila Khurd, Hoshiyarpur, Punjab.

Ref: 1)CPCB's direction dated 17.05.2023 under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 197.

2) CPCB's letter dated 28.07.2023 in the said matter.

Sir,

Your kind attention is invited to CPCB's direction dated 17.05.2023 & letter dated 28.07.2023 (copy enclosed) issued to Punjab PCB wherein request was made to submit action taken report(ATR) on the matter cited above. **Your action taken report in this regard is still awaited.**

In view of above, it is requested to expedite the necessary action & provide the **ATR to CPCB** in compliance to the said direction at the earliest please.

Yours faithfully

Encl: As above

(Kamlesh Singh)
Divisional Head - IPC-III

Copy to:

- The Chairman,**
Punjab Pollution Control Board, (PPCB)
Head Office, Vatavaran Bhawan ,
Nabha Road, Patiala, Punjab
- The Regional Officer,**
Punjab Pollution Control Board,(PPCB)
Regional Office, Hoshiarpur
E-18-A, Focal Point, Hoshiarpur, Punjab
- The Regional Director,**
Central Pollution Control Board
Regional Directorate - Chandigarh,
BSNL Telephone Exchange, 2nd Floor,
Sector -49 C, Chandigarh - 160047

: For information please.

:For information and necessary action please.

:For information and necessary follow-up action please.

o/c

(Kamlesh Singh)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in